3 473 Re award of Indo-Pakistan [RAJYA SABHA] Western Boundary Case 3474
Tribunal on Rann of Kutch

1 p.m.

PAPERS LAID ON THE TABLE

ANNUAL REPORT (1965-66) / ND
ACCOUNTS OF THE INDIA TOURISM
DEVELOPMENT CORPORATION LIMITED
NEW DELHI AND RELATED PAPERS

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND AVIATION CIVIL (SHRIMATI JAHANARA JAIPAL SINGH): Madam, I beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy of the Annual Report and Accounts of the India Tourism Development Corporation Limited, New Delhi, for the year 1965-66, together with the Auditors' Report on the Accounts. [Placed in Library. See No. LT-604]

AMENDMENTS TO THE SECOND SCHEDULE TO THE INDIAN TARIFF ACT, 1934

THE DEPUTY MINISTER IN THE HOME MINISTRY OF **AFFAIRS** (SHRI K. S. RAMASWAMY); Madam. on behalf of Shri Mohd. Shafi Qureshi, I beg to lay on the Table, under subsection (2) of section 4-A of the Indian Tariff Act, 1934, a copy of the Ministry of Commerce Notification No. 131|24|66-EP(CAP), dated the 7th February, 1968, publishing certain amendments in the Second Schedule to the said Act. [Placed Library. See No. LT-604 68.1

NOTIFICATIONS UNDER THE ALL INDIA SERVICES ACT, 1951

SHRI K. S. RAMASWAMY: Sir, I also beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy each of the following Notifications of the Ministry of Home Affairs:—

(i) Notification G.S.R. No. 245, dated the 20th January, 1968.

- (ii) Three Notifications (G.S.R. Nos. 246, 247 and 291), dated the 31st January, 1968.
- (iii) Notification G.S.R. No. 248, dated the 1st February, 1968.

[Placed in Library. See No. LT-275|68 for (i) to (iii).]

- (iv) Three Notifications (G.S.R. Nos. 292, 326 and 327), dated the 5th February, 1968. [Placed in Library. See Nos. LT-275|68 and 387|68.]
- Nos. 328 and 329), dated the 17th February, 1968. [Placed in Library. See No. LT- 387|68.]

MOTIONS RE THE AWARD (FEB-RUARY 19, 1968) OF THE INDO-PAKISTAN WESTERN BOUNDARY CASE TRIBUNAL ON THE RANN OF KUTCH—contd.

THE DEPUTY CHAIRMAN: We go on to the debate of yesterday regarding the Kutch Award. I understand that the House is willing to sit through the lunch hour. So, I call Miss Maniben Patel to speak.

कुमारी मिनिबेन बल्लभभाई पटेल (गुजरात): श्रीमती जी, मुझे दुख से कहना पड़ता है कि शुरू से कच्छ के बारे मे एक प्रकार से लापरवाही, इनिङकेट एटिट्यूड केन्द्र सर-कार का हम पाते रहे हैं। गुजरात राज्य जब श्रलग हुग्रा तब ही उस समय के मुख्य मन्त्री ने तीन बार सरहद की सड़के बनाने की ग्राव-श्यकता पर लिखा, परन्तु उस पर कोई कार्यवाही नहीं की गई।

[The Vice-Chairman (Shri M. P. Bhargava) in the Chair.]

मुझे यह भी बहुत दुख के साथ कह_{ना} पड़ता है कि कच्छ पर जब-जब पाकिस्तान ने ब्राक्रमण किया तब-तब उसके बारे मे कुछ नहीं किया गया। जब वहा श्राक्रमण हुआ तब मरहद की रक्षा के लिये कई दिन तक वहा पर फौज भी नहीं गई और एस० स्रार० पी० के उनके पास जो साधन थे उसमे सरहद की रक्षा की गई। कजरकोट की रक्षा करते हये हमारे लोगो ने अपनी जाने दी। यह दुख की बात है कि श्राज इस श्रवार्ड के मताबिक हम को कजरकोट पाकिस्तान क अपूर्व करने की बात आई है। उसका अर्थ एक तरह से यह है कि कजरकोट पर हमने भ्राक्रमण किया था. उपर बात सही यह है कि कजरकोट हमारा था, उस पर श्राक्रमण पाकिस्तान ने किया था और उसकी रक्षा हमारे सिपाहियों ने ग्रपनी जान देकर की थी। परन्तू गलती हमने की, आरबिटरेशन मे जाना स्वीकार किया श्रौर श्रब इसके बारे मे कुछ कहने से फायदा नहीं है। प्रब मैं यही श्राणा करती ह कि सरकार फिर से इस तरह की गलती न करे।

मैंने देखा कि दो बड़े विद्वान, कायदा शास्त्री, यहा एक दूसरे के सामने बाते कर रहे थे। ऐसी स्थिति मे हमारे जैसा माम्ली सदस्य उलझन मे पड जाता है कि कौनसी बात मही है, कौनसी बात गलत है। परन्तू एक बात तो सही है कि फिर से इस तरह से नही होना चाहिये। यह बात भी सोचने की है कि हमारी श्रोर से जिस को पच नियुक्त किया गया था उनका कहना भी गौर से सोचना नही चाहिए उस पर कोई महत्व नही देना चाहिए, यह पूरी तरह से भेरी ममझ मे नही श्राता है।

श्राज गुजरात एक ऐसा प्रदेश है जहा शिष्टता से रहने वाले लोग है और इस कारण मैं देखती हं कि उनके बारे मे जितना चाहिये उतना ध्यान नही दिया जाता ।

बाकी मैं यह कहना चाहती ह कि राजनारायण जी थोडे दिन पहले वहा गये थे। उनको वहा जाने की कोई जरूरत नहीं थी। वहा अने से वे खाली वहा गड बड कराना चाहते थे। इतना हो उसमे हो सकता हैं ग्रौर कुछ हो नहीं सकता। परन्तु मैं फिर से सरकार में यह कहना चाहती ह कि अभी भी कच्छ के बारे में पुराध्यान दिया जाय। म्राज भी वह सारी सरहद जो गजरात स्रौर पाकि-स्तान के बीच में है वहा कोई महलियर्ने नहीं है वहा पानी की तक नीक है। तो इस बारे मे काफी ध्यान देना चाहिये। हम को यह भी मोचना है कि वहा फिर गड बड होगी। इप-लिये मुझे यह कहना है कि मेहरबानी करके सरकार इप पर थोडा ध्यान दे, थोडा लक्ष दे ग्रांग कच्छ की जो चोट लगी है उसकी मूलझाने का रास्ता निकाले।

श्रजीब बात है कि अगर काई भी बात गजरात करता है तो उसके बारे में शोर मंचता है। पिछले हफ्ते नर्मदा का पानी कच्छ तक ले जाने का प्रधान मनी ने उल्लेख किया स्रौर उसके बारे में मध्य प्रदेश के एक मती बोन उठे कि नर्मदा का पानी नही दिया जायेगा। म्झे समझ में नहीं स्राता है कि नर्मदा के बारे में इस तरह से क्या एक एटिटयड लिया गया है। कई साल में एक तरफ श्रन्न बढ़ाने की बात की जाती है और दूसरी तरफ इस स्रोर कोई लक्ष नहीं किया जाना है।

जब कच्छ के बारे मे ग्रवार्ड हम्रा तब हम कहते है श्रौर मही कहते है कि एक ग्रवाई हम्रा तो हम को उसका म्रादर करना चाहिये परन्तु प्रदेशों के बीच में जो एक ग्रवार्ड होता है जो एक पच राय देता है उसका इम्प्लोमेटेशन करने मे क्यो झिझक होती है यह मेरी समझ मे नही श्राता है।

मुझे तो यही कहना है कि कृपा करके ग्जरात को इस बारे मे जो दुख हुन्ना है उसको लक्ष्य मे रख कर के जो भ्राज हालत हुई है वह हालत फिर से न हो और कच्छ के बारे में और मारी गुजरात और पाकिस्तान की मरहद के वारे मे पूरा ध्यान दिया जाय । इतना हे मेरा कहना है।

SHRI CHITTA BASU (West Bengal): Mr. Vice-Chairman, the Award of the International Tribunal on Kutch has once again gone to prove that the Western countries are still not in a mood to miss a single opportunity to beat India. We walked straight into the trap when we chose to refer the Kashmir question to United the Nations and you all know that the problem of Kashmir has not solved. Rather 1t further complicated. Intrigues and machinations are on the crease and, if I am permitted to say so, with the connivance of the Western countries. Then, again, in the matter of Kutch we chose to refer the matter to an international Tribunal at instance of the British Government and it is found that we have not been given justice.

Yesterday, it was said by Congress Members opposite that since Parliament ratified the agreement to refer the matter of Kutch to international arbitration and since in that agreement itself there is a condition that the decision would be binding on us, accept we cannot but agree to under the force of compulsion. I want to refresh the memory of this House. When this question was brought before Parliament, Parliament, in wisdom, agreed to ratify the motion of the Government. But at that time, as far as I know, the late lamented Prime Minister of India made a solemn pledge in this House that not a single inch of Indian territory would be handed over to Pakistan or any other foreign country. Parliament, in its wisdom, ratified the agreement, because Parliament did not know at that time that the decision of the Tribunal would be on the basis of political considerations or extraneous considerations. Parliament, in its wisdom, agreed to refer the matter to an international Tribunal because the House felt that justice would be done in this matter and that the Tribunal would be working strictly within the limits of its jurisdiction. As far as that part of it is concerned, I want to say that Parliament on the bosis

of the solemn promise given by the Prime Minister, agreed to ratify the agreement. But what do we see today? It was expected that the Tribunal would give its Award on the basis of the map, on the basis of material evidence produced by the contesting parties. On that basis we can easily see that there was no dispute in regard to the Rann of Kutch.

History has it that the rulers of Kutch State have always exercised effective control over the entire part of the Rann and the Rann was a part of Kutch. There has been no dispute between Kutch and Sind in this matter although there might have been certain intrusions and invasions from the side of Sind during the period from 1762 to 1777. But the people of Kutch fought valiantly against that intrusion and maintained there effective control over that area.

Sir, in this matter I want once more to place before you that even Pakistan's claim that the Rann of Kutch is an arm of the sea, dead or alive, has not been proved by the documents placed by Pakistan herself. Again, Pakistan's claim over the *territory* does not bear any semblance to the actual happenings during the whole of the British period right up to the 15th August, 1947. When these historical facts incontrovertibly are corroborated even by the documents given by Pakistan, I do not find any reason why a particular portion of that land has been awarded in favour of Pakistan. Sir, in this connection I want to refer to a particular portion of the judgment wherein it has been said, page 152.

"However, in respect of sectors where a continuous and for the region intensive Sind activity, meeting with no effective opposition from the Kutch side, is established, I am of the opinion that Pakistan has made out a better and superior title."

Does it mean that the right of title will be determined on the basis merely of the degree of aggressiveness? Does it mean that an aggressor will be

allowed to enjoy the fruits of eggression because they could commit an aggression? Therefore, if we re to accept this very principle on the basis of which a certain part of our territory has been given, it is alsolutely baseless, absolutely erroneous and absolutely pernicious. This will enable an aggressor to continue to enjoy the fruits of aggression if that ward is based on this consideration, and I think you would agree with me in this.

Sir again I want to draw your kind attention to page 8 particularly where Mr. Bebler was referring to his matter. It is a befitting reply—a, yway he has said that there cannot be any argument on the basis of which mere aggressiveness of a particular contesting party creates superior title,

In this connection I want to refer to another portion of the judgment which is exclusively of political nature, page 153:

"In my opinion it would be inequitable to recognise the coinlets as foreign territory. It would be conductive to friction and conflict. The paramount considerate in of promoting peace and stability in this region compels the recognition and confirmation that this territory, which is wholly surrounted"...

Please note this:

"which is wholly surreinded by Pakistan territory, also be regarded as such."

This raises a very fundame tal question. You know there are a large number of Indian enclaves which are surrounded by Pakistan te ritory. If this principle is accepted as he guideline to determine to whom his particular territory belongs, wha will you have to say in regard to the je Indian enclaves entirely surrò ded by Pakistan territo y? 7 very

acceptance of this principle in the matter of delineation—does not invite the further cession of our territory? Again, I want to submit this on this political consideration, the consideration of peace and amity. I would not have minded had this consideration been there to about stability and beace bring between thest two neighbouring all time to countries for Has not history shown that even when we accepted certain adjustments with Pakistan with regard to territory, Pakistan's belligerency has not yet stopped? Is it not a fact that we have given certain territory to Pakistan and allowed them to construct their dam at Mangla? Yet Pakistan continues its belligerency. Is it not a fact that we arrived at a mutual agreement on the division of river waters? Yet Pakistan continues its belligerency. Even if on the basis of political considerations we are ready to pay the price for abiding peace and abiding tranquillity and abiding good relations, even if it is so, what is the guarantee that there will be abiding peace and abiding stability? Even today Pakistan is indulging in "hate India" campaign. relations are being strained every day, day in and day out. That being the case, I want to conclude that when Indian territories, which belong to India, are being given over to a foreign country, Pakistan, on the basis of a consideration which is wholly extraneous to the jurisdiction of the Tribunal itself, it should be a nullity as Mr. Chagla was telling yesterdav. Therefore, there is no obligation on the part of our country to respect it, to accept it in an unquestioned way. The unquestioned acceptance of this award will further prove our weak-kneed policy, and I want to refresh the memory of the Government that because of this weak-kneed policy Pakistan has been constantly raising this demand or that demand one after another. It is not limited only to Kutch. If this principle of ceding a part of our country is accepted, it may be extended to

[Shri Chitta Basu]

the question of Kashmir also. It may be extended also to the question of those parts of our Indian territory which are still being forcibly occupied by the Chinese. What will you have to say when this type of proposal will be coming that in the case of Kutch you have agreed to give a part of your country to Pakistan to earn stability, to earn peace, to earn good neighbourliness; why should you not give another portion of Kashmir to Pakistan to earn abiding peace and abiding tranquility? Why should you not give a part of Indian territory to China to earn stability and peace which we long for? Therefore, this will further complicate the issue, and that will invite further ceding of Indian territory which the Government has got no right to do. If the Government pursues its policy, it would be an act of treachery to the nation.

Again, I want to draw your attention that the Government has got no right to part with a part of the country simply by executive action. This has been reinforced particularly the decision of the Supreme Court in the matter of Berubari. I do why the Government is know any proposal for bringing forward amending the Constitution, alone can vest the Government with the power to cede a part of Indian territory.

Therefore, while concluding I would once more urge upon the Government of India that in the interests of national unity, in the interests of the independence of our country and in the interests of the territorial integrity of the country, we cannot afford to accept this agreement, this Award, without questioning it. Therefore, the Government would do well to accept the motion of rejection of this Award moved by Shri Rajnarain in this House.

SHRIMATI LALITHA (RAJA-GOPALAN) (Madras): From the opinions expressed by various Mem-

bers who disagreed with this Award it seems to me that they were trying to pass judgment on the judgment of the International Tribunal in this matter. Whatever it might be, we cannot deny the fact that there was a dispute; nor can we deny referring this matter to the International Tribunal. So, now that the Award is we have to accept it in a graceful manner. I feel verv sorry, when the representatives of both the countries are here in Delhi now discussing the ways and means to implement the Award, we have taken up this discussion. I wish we had taken this up even before that; otherwise, we should not have taken up discussion at all. When disputes between two countries could not be solved by themselves or rather when one party is disinclined to solve it in such a manner, for the sake of lessening tension and suspicion and for maintaining peace and security, it is a well-established fact that such matters are often referred to an inand whatever ternational Tribunal that international Tribunal gives judgment, that judgment is invariably accepted.

In this connection, I would like to cite some of the instances—

Date of Award:
Parties concerned

Netherland — Venezuela. Territorial.

June 23, 1865.

Dispute: Arbitrator,: Arbitra!

Isabella II. Queen of the Spains.

Tribunal: Award:

In favour of Venezuela.

Remarks:

The Island Aves was declared property of Venezuela, who had to pay an indemnity to Holland for the lose of the fishery rights of subjects. The Netherlands accepted this decision but preferred the continuation of the fishery rights.

Of course, when this decision was taken, it went in favour of Venezuela. To a certain extent, it was a loss to

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the Netherlands. But still, the Netherlands accepted it as a compromise.

Again, I would refer to another instance:

Date of Award: April 2, 1861.

Award:

Parties: Muscat-Zanzibar.

Dispute: Sovereignty claims.

Lord Canning, Governor-General of India. Arbitrator:

In favour of both, partially, (political charac-

ter).

I would like to say this because Mr. Chagla referred that this Kutch Tribunals Award was political. I would like to say that here also-it was in favour of both, it was political in character and it was accepted by both.

So, an Award might be motivated by political consideration or otherwise. But once you have referred it to an international Tribunal, whether it is a political judgment or a judicial one, you have to accept it, and one cannot differentiate between a political judgment and a judgment otherwise. So, this instance can be taken to show that this judgment was of a political character.

Then again, I would like to refer to another instance:

Date of Award: April 21, 1870.

Great Britain-Por-Parties:

tugal.

Dispute: Territorial.

Arbitrator: U.S. Grant, Presi-

dent of the USA.

In favour of Portu-Award:

gal.

The decision has been given in favour of Portugal, and the remarks are:

'The respective claims were submitted for arbitration for final decision which would be without appeal. Under the Protocol of Conference to set up this arbitration, the award could be wholly in favour of either of the parties or an equitable solution of the difficulty.'

I want to emphasise this that 'the award could be wholly in favour of either of the parties or an equitable solution of the difficulty'. You can very well understand, when a decision is given by an international Tribunal, it does not mean that the entire thing should go only to one country as we anticipated. In that trend we discuss this matter, when we have been given 90 per cent and only 10 per cent goes to Pakistan. The previous Award shows that the Tribunal is entitled to decide whichever way it likes and it should invariably be accepted by both the parties.

Then,

Date of Award: July 24, 1875.

Parties: Britain-Portugal.

Dispute: Territorial.

Arbitrator: De Mac Mahon. President of Fran-

ce

The Award went in favour of Portugal.

Remarks: The law to be applied was that should the Arbiter be unable to decide wholly in favour of either of the respective claims, he shall be requested to give such a decision as will, in his opinion, furnish equitable solution of the difficulty.

And this was accepted by both the They did not question the parties. judgment. They both accepted this decision.

Then again:

Date of Award: August 5, 1885.

Parties: Britain—Transvaal.

Boundary. Dispute:

Award: In favour of Transvaal.

Remarks:

The decision of the referee on any question of disagreement was to be final.

And this is the last instance I am referring to:

Date of Award:

May 30, 1905.

Parties:

Britain-Portugal.

Dispute:

Boundary.

Arbitrator:

Victoa—Emmaneul III, King of Italy.

Remarks:

In place of the procedure contemplated in an earlier declaration, the two Governments decided to have an arbitrator who was to give a decision which would be accepted as final by both.

I am citing all these awards only to show to the House that the decision need not go in favour of only one country. It is always the decision of the Tribunal which is invariably accepted by both the parties, so long as it does not infringe both the parties.

Such a dispute, whether it is a river or a boundary or a territorial dispute, is always decided by an international Tribunal, and so in the same way we had referred this demarcation or determination of boundary of this area to the International Tribunal. And the Tribunal consisting of eminent people from three countries has given the Award, according to the evidence given both the parties. Now, a judgment is a judgment; whether there is a dissenting note or not, it is the majority opinion that carries. Unless accept this fact and unless we try to implement this Award I think our relations in the international sphere will worsen. If we accept this Award and implement it, I think if Pakistan tries to rub us on the wrong side in future, we have every right to convince the world that what she is doing is wrong.

This House has been discussing this matter since yesterday. Some hon. Members seemed to dwell only upon the 1965 aggression. They refuse to go far back behind, when this dispute was there. And if you look at the debate of August 18, 1965, Mr. Bahadur Shastri himself. speaking on the Indo-Pakistan Agreement stated that the agreement of 1965 was only in conformity with the Indo-Pakistan Border Agreement of 1959-60. Mr. Vice-Chairman, I would like just to read out one or two lines from Shastriji's statement in the Lok Sabha in 1965---

"First of all, when the Indo-Pakistan Agreement was signed in of the 1965, the main element agreement was cease-fire on both sides to be followed by withdrawal of forces and restoration of the status quo as prevailing on the 1st January 1965. Once these are accomplished, there has to be a meeting between the Ministers of India and Pakistan and if such a meeting is unable to resolve the boundary issue, a 3-man impartial tribunal is to be constituted to give its finding on this subject".

Then again, Prime Minister Lal Bahadur Shastri on August 18, 1965, on the Indo-Pakistan Agreement. says—

"At first, discussions at official level were envisaged and thereafter at Ministers' level. In the event of failure of these negotiations, the matter was to be referred to an impartial tribunal for a binding decision."

I want to emphasise the words 'binding decision'. I do not understand how an hon. Member has said that Shastriji's hand and foot were tied down

Again, Sir, the hon. Members will see what the late Prime Minister Shri Lal Bahadur Shastri said. I quote:—

"Hon. Members will seee that the basic claim of Pakistan is in regard to the alignment of between India and Pakis'an, and this claim Pakistan seeks to base on pre-partition and post-partition documents . . . I would reiterate however to and re-emphasise that the text of the agreement makes it perfectly clear that both India and Pakistan are referring to the subsisting border between the two countries and both claim to have evidence in support of what they say."

The matter was placed before the Tribunal which heard the evidence given by both the countries and then gave its judgement. Therefore, it would be wrong to say that the judgment is politically motivated. Again, this is what Mr. Lal Bahadur Shastri said...

there is a dispute about the alignment of a border between one country and another, such a dispute ipso facto involves some territory or other."

That means when a judgement is given and when a Tribunal decides about a territory that means the territory is divided. Some parts come to India and some parts go to Pakistan. That is the implication of that particular line—

ween one country and another, such a dispute ipso facto involves some territory or other."

Some people question about the Tribunal. They say that the Tribunal does not consist of able people. In this connection let us see what our late Prime Minister had to say. He says:—

"So, I do not think that we are going to suffer in any way because we have decided to have members of the Tribunal from outside India... After all, the Tribunal will consist of very distinguished people and it would not be advisable to charge them from now on and express our view."

May I, in this connection, refer to article 51 of the Constitution which says:—

The State shall endeavour to-

- "(a) promote international peace and security;
- (b) maintain just and honourable relations between nations;
- (c) foster respect for international law and treaty obligations in the dealings of organised peoples with one another; and
- (d) encourage settlement of international disputes by arbitration."

So I just do not find any justification in any Member accusing the Prime Minister Lal Bahadur Shastri that his hands were tied down. the same time I would like to pay my tributes to the late Prime Minister. He was a man who was guided by his own conscience. This was well prowed when he resigned because of frequent railway accidents happening when he was the Railway Minister though he was not responsible it. He was Cabinet Minister and still he resigned. Therefore, I just cannot understand how any body could say that his hands and feet were tied down. (Time bell rings.) Just five minutes more.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Two minutes more

SHRIMATI LALITHA (RAJAGO-PALAN): Taking all this into consideration we can outright say that there was a dispute. It may be that

[Shrimati Lalitha (Rajagopalan)] at the outset it is difficult for us to reconcile with the facts but it is imperative that we accept the Award gracefully.

Sir, hon. Members would remember that during the 1965 Aggression. when the Indus-Water Treaty renewed, there was tremendous unroar in the two Houses of Parliament about this. But the late Prime Minister, Lal Bahadurji Shastri, took a very correct stand by stating that though Pakistan was an aggressor our commitments were with World Bank and we had to keep up our prestige in the world. Had we acted adversely, we do not what would have happened While we discuss things here we do not consider the situation arising in relation to the outside world. We only think of the conditions here and argue in a narrow-minded manner.

Lastly, Sir, I would just take three minutes . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You can reduce it by half.

SHRIMATI LALITHA (RAJAGO-PALAN): The implementation of the Award is now being contemplated and both the parties are trying to do what they can do. In this connection our Prime Minister, our Deputy Prime Minister and the Home Minister have said something very good in the Lok Sabha. I think we all should ponder over that thing and act accordingly and not do something in haste. The Deputy Prime Minister has very rightly said:—

"The Government is going to stick to its word and nothing else. We do not want to live like outlaws in the world."

And this is what the Home Minister, Mr. Chavan said:—

"But our present attitude should be to honour our international commitment even if one has to pay the political price for it."

Again, he said:-

"The decision taken by the then Prime Minister was taken after full consideration of the issues involved, and with a full sense of national responsibility and responsibility to the people. When we have taken such a decision and when the award comes, we have to accept it."

Lastly, I quote the Pri e Minister

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): It is time to wind up.

SHRIMATI LALITHA (RAJAGO-PALAN): The report says:—

"The Prime Minister, Mrs. Indira Gandhi, today told the Lok Sabha that India would implement the Kutch award in the hope that the settlement would close an unfortunate chapter in Indo-Pakistan relations and promote normal relations between the two countries."

I hope we will look into this problem in that atmosphere. Let us not do something which will be devastating to the country. Let us be one with the Government in this matter and help them with all possible means to implement this Award.

I am very sorry, Sir, I have taken too much time. Thank you.

श्री राजनारायण (उत्तर प्रदेश) : नहीं ग्रभी इन को बोलने के लिये ग्रीर समय दिया जाय । हमारा समय भी दे दिया जाये ।

उपसभाष्यक्ष श्री महावीर प्रसाद भागव . आपका कौन सभय है ?

श्री राजनारायण प्रभी तो हमारा रिप्लाई है। उसमें से समय दे दिया जाय।

श्रीमतो पुष्पार्वन जनार्वनराय महेता (गुजरात) : उपसभाध्यक्ष जी, कच्छ का प्रश्न हमारे लिये सिर्फ दिमाग का नहीं है हमारे दिल का भी है। कच्छ की एक श्रलग परि-स्थिति है। मैं भी सोचती हूं कि कच्छ का प्रश्न कितना बड़ा है । कच्छ कोई नया बनाया हुन्रा प्रदेश नहीं है। कच्छ की नयी बनायी हुई परिस्थिति नही है । कच्छ का बहुत पुराना इतिहास रहा है। मैं कच्छ का इतिहास जानती हं। कच्छ का प्राग् एतिहासिक महत्व ग्रमुल्य है। श्रग्निप्राण में ऋण या रन का उल्**लेख है भौर रन** की श्रम**हा गरमी श्रौ**र ताप का वर्णन किया है। उत्तर पश्चिम कच्छ पर द्याये हये प्रदेश को विभुज्ञाग्नि कहा गया **है** । दक्षिण पूर्व प्रदेश जो छोटा रन कहलाता है उसको कंड:ग्नि के नाम से बतलाया गया है। इसका भ्रपभ्रंश शब्द यह स्राज का कंडला है। स्कंद पूराण में कच्छ मंडल फ्रीर वायु पूराण मे कच्छीय शब्द प्रयोग में श्राया है। यह संक्षेप में हमारे कच्छ का इतिहास है यह प्राचीन पौराणिक प्रस्ताव रखने का कारग हो है कि यह रन प्रदेश वच्छ के साथ संकलित था। वह जो रन है वह कच्छ में समिलित है। रन कभी कव्ल ने ग्रलग तही था, रन कभी कच्छ का अनग प्रदेश नही था। कच्छ और रन प्रातन काल से एक है तहा की संस्कृति एक है, वहां का रहन सहन एक है और वहां का इतिहास भी एक है। रन पर कच्छ के राजा की हुकुमत थी, ग्रधिकार था, सत्ता थी।

सन् 1819 में कच्छ के भयंकर धरती कंप से सिन्धु नदी का प्रवाह बदल गया और रन की परिस्थित में भौगोलिक परिवर्तन हुआ। इसी में कच्छ के जीवन पर गहरा असर हुआ। कच्छ के दोनों रन, बड़ा और छोटा, कच्छ की हद में है। आज तक उनकी गणना कच्छ के साथ ही हुई है और उनका रिकाई उपलब्ध है। 1843 में कच्छ का ब्रिटिश पोलिटिकल एजन्ट आई० ज० लम्सन् ने कच्छ का एक राजकीय नक्शा बनाया। उसमें उल्लेख है कि कच्छ पर कच्छ राज्य का अधिकार है अौर सार्वभौमत्व है। यह सार्वभौयित्व 1947

तक रहा है । इसके श्रतिरिक्त यह सार्वभौमित्व उन्होंने ईस्ट इण्डिया कम्पनी को भेज दिया श्रौर उसने कच्छ की सोमा निश्चित की थी ग्रौर वह मानी गर्डथी । Observations on map showing possession Kutch Kutch ders with rulers. Lt. Col. Holland Road between Sind and Kutch, में भी स्वष्ट निर्देश है कि कच्छ का रन यह: कच्छ राज्य के प्रदेश का ग्रभिन्न ग्रंग है।

इसके म्रलावा कच्छ राज्य और ब्रिटिश राज्य दोनों के बींच में अनेक करार हुए थे। इसमें 1819 में जो करार हुम्रा था बह बहुत भ्रगत्यका है। यह तहनाम की 21 वीं क्नेम में कच्छ के रन पर कच्छ की सत्ता प्रस्थापित की है भ्रीर उसको स्वीकार किया है।

में सबसे अधिक ध्यान इस प्रश्न पर देना चाहती थी कि जो दलील और दस्तावेज और लेख है वह कच्छ राज्य की नेटिव स्टेट के ऊपर जिस ब्रिटिश हुकूमत का सार्वभौमित्व या उन्होंने यह कक्ष में गिन कर किया है। यह सर्वविदित है कि सार्वभौम मत्ता के आफिमर की इच्छा सर्वमान्य थी। None was able to challenge the political agent थर पार कर, मोरवी और नगर पारकर के साथ भी बहुत ऐसा करार और तहनामा हुआ था। किन्तु पोलिटिकल एजेन्ट का फैसला सबको शिरोमान्य करना पड़ता था। इस एवार्ड के पृष्ठ 13 में भी यह लिखा हुआ है:

Boundry between Sind and Indian States was never solved.

इस उल्लेख से फिलित होता है कि यह आपस-आपस का प्रश्न था। खारुतो नगर पार कर श्रीर थरपारकर का था श्रीर यहाँ पर कच्छ अपना राज्य का ग्रिधकार प्रस्थापित करना चाहता था। वहाँ पर सिध का कोई अधिकारी नहीं था। श्राज वहाँ पर जो स्थिति है उससे मुझे दु:ख श्रीर चिन्ता है।

1947 से यह प्रश्न उपस्थित हुन्ना । इस एवार्ड में कच्छ के रन को नो मैन्स लैंड

[श्रीसनः प्ष्यासत जनार्दनान महेता] कहा है परन्तू राहोने के कारण कोई योजना सम्भावित नहीं थी। किन्तु मैं ग्राज यह सभ गृह का लक्ष्य पर यह चीज रखना चाहती हूं कि रन के मार्ग से हमेशा वणज्ञार, करावान्स भाया जाया करते थे। उन लागों के पीने के पानी का प्रबन्ध स्त्रीर उनके सरक्षण का प्रबन्ध कच्छ राज्य की ग्रोर से होता था। उस क्षेत्र से परदेशी स्नाक्रमणकारी स्नाते थे स्नौर कच्छ की शरवीर प्रजा को उनका सामना करना पडता था। यह सब कच्छ के रन की तरफ़ से म्राने जाने का व्यवहार था। जारा का युद्ध बड़ा भारी हुया था ग्रौर वहाँ की जनता ने इसमें बहत वडा भाग लिया but It was not no man's land Kutch's Rann. it was and it is

इस राजकीय प्रश्न के ग्रलावा मन्त मैकरण धंग लोडाइ के साध ने रन में लोगों को पानी पिलाने के लिए प्रबन्ध किया था। उस समय जो लोग रन में जाते थे उन्हें ये साधु पानी पिलाते थे। ये साध गधे पर पानी रख कर चलते थे ग्रौर एक कुते को उसके माथ रखते थे । कूना रन में इंबर उधर जाना था ग्रीर जो भी ग्रादमी प्यास के मारे बेहोश पड़ा ग्हता था उसको देख कर कृता इन महातमा ह पास ग्राता था ग्रोर फिर वे वहाँ जाकर उसको पानी पिलाते थे । इस तरह से इन साधु ने कई मरते हए मन्ष्यों की जान बचाई। इस तरह की कई लोक कथाए हमारे इतिहास मे उपलब्ध हैं। ग्राज भी उस जगह पर एक कूले और गधे की सपाधि बनी हुई है जहाँ पर साल में एक दफा मेला लगता है ग्रोर जिसमें हजारों तथा लाखों लोग शामिल होते है। यह जो लोक कथाए है उनसे यह बात सिद होती है कि वह हिस्सा हमारा था। इस तरह की कई लोक कथाएँ उपलब्ब है जिनसे यह वात सिद्ध होती है कि जो जगत श्रब पाकिस्तान को दी जा रही है वह हमारी है। इप तरह की हमारी सम्कृति थी जो यह बात सिद्ध करती है कि वह स्थान हमारा है।

एक बात मुझे यह समझ में नहीं म्राती है पश्यों की चराई का समर्थन किया गया है। मैं जानती ह कि पश्यों को चराई का इतिहास है । भारत में सब भूमि गोपाल की मानी जाती है। इसका श्रयं है जहाँ खेन नहीं है, वहाँ पर पण पालकों के पशु चर सकते हैं। स्राज भी रीजनल ऋोर सोजनल माइग्रेशन होता है श्रौर कोई चरागाह के प्रश्न पर चिन्ता नहीं करते हैं। किन्त् यह हम∙रे ही गलनी हो गई कि हमने उनके पश्यों को चरने के लिए इजाजत दे दी। जब पाकिस्तान के पश इस जमीन पर चरने के लिए ब्राते थे तो जब लोगों से कहा जाता था कि तुम इत पशुभों को चरने के लिए क्यों ग्राने देते हो, तो वे कहते थे पशुप्रों के लिए यह सारी भूमि है श्रोर इसमे चर लेते है तो कोई हर्ज नहीं हैं। यह सब भूमि गोनाल की है। गोपाल भगतान कुष्ण नहीं हैं । गोपाल भगवान नहीं है । गोगल तो ने है जो पशुप्रों के पालक हैं ग्रीर उन्ही को गोगल कहा जाता है। जो गायों का पालन करते हैं उनकी ही सब भूमि है। वे लोग जहाँ जाते हैं वहाँ पर ही अपने पश्यों को चराते हैं। म्राज हम म्रयने इतिहास को नहीं जानते है ग्रांर इसी गलनी की वजह से हम अपनी भूमि देने जा रहे है। किन्तू यह हमारी गलती है कि प्रदेशों के विभिन्नता के होते हुए भी हमने पाकिस्तान के पशुम्रों को चरने की इजाजन दी श्रौर वह इसलिए दी थी कि यह जो पशु है वे भी भगवान के है। हमें श्रपनी इस उदार नीति पर बड़ा दूख है ग्रोर ग्रपनी इस भावना से हमने अपना यह प्रदेश खो दिया है ।

छाड़, कंजरकोट श्रीर धारावानी के साथ दूसरे जो प्रदेश भी गये है। मैं इन प्रदेशों के नारे में धिका ही अन्ताना चहती हैं किन्तु हिहारे । के अन्ता के प्रदेश थे श्री वहा । हुए रणुश्रों की चरागह तनं थे।

थरपारकर के प्रदेश में भी कच्छ Vahivatdar वहवितदार) जानाया स्रौर पशु चराई कर लेता था। छाड में भी चराने वाले कर देने थे और जा यह कर लेते थे उनका राज्य हैं। हमारे हाउम के सदस्यों को ये सब बानें अच्छी तरह से मालूम नही हैं। परन्तु हमारे जयसुख लाल जी को भी ये सब बानें मालूम है कि पशु यालकों का व्यवहार और ट्रेडीसन वहाँ पर क्या रहा था।

श्रव ते। हमारी श्रीर से गलनी हो चुिती है स्त्रीर एवार्ड या गया है। हमने परिस्थितियों के श्रवुशार जो कदम उडाये उसके मुगाबिक हम बचनवद्ध हो गये है स्त्रीर श्रव यह चीज हमारे लिये बबातकारी हो गई है। परन्तु इन चीजों के लिये जो दनीनें, जे पुरावा स्त्रीर जो समर्थन दिया गया है, उसको कबल करने के लिये दिल नहीं करता है। जो प्रदेश ट्रेडीशन से श्रीर वबीं से हमारा था याज उनको छोड़ने का हमें बहुत भारी दुःख है।

भ्रब इत समय हमारे सामने सरक्षा का प्रश्न सबसे ग्रिविक है। श्रब हमें सीमा के बारे में ऋिक्त ख्याल रखता होगा ताकि हमारे देश पर दोबारा कोई हमला न कर सके । हमे संतमा पर रहने वालों को द्रेनिंग देने की कोई योजना बनानी होंगी ताकि हमारी सीमा हमेशा के लिये पुरक्षित रह सके। कच्छ मे जितनो सड़ हों की जरूरत है उनको हमें जल्द से जल्द पूरा करना चाहिये ग्रोर वहाँ पर पानी तथा पैनिकों की मुविधा का सब तरह का प्रश्च करना चाहिये। जो गल्ती हमारे कहने से हो गई है वह तो हो गई है। ग्रब हमे ग्रपने प्रदेश की रक्षा के लिये हर तरह । प्रशंध करना चाहिये । two-comes - 4

मैं एक बात श्रीर कहना चाहनी हू कि जिस सतय पाकिस्तान की श्रीर से एग्रेशन हुन्ना था, मैं उस समय वहीं पर थी। मैं देख रही थी कि वहाँ के लोग

किस तरह से देश की रक्षा के लिये काम कर रहे है। मै सब जगह पर घुमी स्रौर देखा कि किम तरह से सेना को मदद देने के लिये लोग सैना मे भर्ती हो रहे थे। छाड हमारे सीबे रास्ते पर है, छाट हमारा आधार है **भोर** वहाँ पर बैंडकर हम लड़ाई कर सकते थे। यह हमारा एक स्टैजेटिक प्**वाइ** : है जो कि श्रव हम से जारहा है । **हमें** ग्रब तो एबाई को माना हो पड़ रहा है **ग्रोर सभा के सदस्यों से विनती करना** चाहती हु छ,ड, कंजरकोट ग्रौर दूसरे प्रदेश हमारे से जा रहे हैं उनसे हमारी सीमात्रों के लिये नुरक्षा का प्रश्न बहुत जटिल हो गया है ग्रीर हमारे सामने मुश्किल पैदा हो गई है। स्राज हालत यह है कि पाकिस्तान के ग्रादमी वहाँ पर गाते रहते हैं। कभी हम दस भ्रादमियों की पकड़ लेते हैं श्रोर कभी पाँच श्रादिमधों क पकड़ लेते हैं। हमें यह मालूम नही होता है कि वह किस मकसद के लिये ग्राते है। जासुसी करने के लिये ग्राते हैं या कोई काम के लिये ग्राते हैं। इनलिये मेरी विनती है कि हमें ग्रापने बार्डर की रक्षा के लिये जल्द से जल्द कदम उठाने चाहियें ताकि हमारी सीमा अच्छी परह से रहे।

[Time bell rings.]

मगर ग्रवार्ड के साथ हम री जो परिस्थित है, मंरक्षण की परिस्थित है वह कम हो रही है ग्रोर मैं चाह़ ती हू कि इमकों जोर देने के लिये हमें कुछ करना चाहिये कुछ सोचना चाहिये। कच्छ का रास्ता ग्रभी तक पूरा नहीं हुग्ना है ग्रोर मैं यहाँ एला। करना चाहनी हू कि हमारी जो झंडे काँडला रेलवे है उसपर काम ग्रभी वहुत ग्रच्छी तरह से नहीं चलता है। तो मैं यह सोचनी हं कि हमारा संरक्षण मजबून करना चाहिये ग्रोर जो जो काम करने में ढिलाई होती है वह जल्दी से करना चाहिये।

[श्री पुष्पावेन जनार्दनराय महेता]

इसके साथ साथ मैं कहना चाहती हूं कि कच्छ का जो अवार्ड है उसमें चाहे जो हो, हमारी इंटरनेशनल परिस्थित चाहे जो हो, इंटरनेशनल परिस्थित का हमें अभ्यास महीं है, मगर नेशनल परिस्थित का हमें अभ्यास महीं है, मगर नेशनल परिस्थित का हमें अभ्यास है और मैं कह सकती हूं कि इस एवार्ड से हमें फायदा नहीं होगा और यह हमारे लिये चिंता का प्रशन होगा। इससे ज्यादा हमें नहीं कहना है।

SHRI P. N. SAPRU (Uttar Pradesh): Mr. Vice-Chairman, when this Award was announced, I welcomed it and I was the first to say that it should be accepted by us. But after considering the Award I am fully in agreement with the arguments advanced by Mr. Chagla, in regard to the character of this Award. The learned Judge, the Chairman, says at page 153 as follows:

"In my opinion it would be inequitable to recognise these inlets as foreign territory. It would be conducive to friction and conflict. The paramount consideration of promo ting peace and stability in this region compels the recognition confirmation that this territory, which is wholly surrounded by Pakistan territory, also be regarded as such. The points where the boundary will thus cut off the two inlets are these:"

Now it is quite clear that the arbitrator has gone beyond the terms of reference and from the legal point of view the Award is a nullity. I was just reading a book called "The Settlement of Boundary Disputes in International Law", written by Cukwurah. At page 200 he says:

"Many boundary settlements have been preceded by prolonged negotrations before finally being submitted to adjudication by an international tribunal. Once this procedure is reported to, jurisdiction over the matter shifts to the new body, and each side to the dispute is committed in advance to accepting the tribunal's verdict, unless it is clearly shown to have disregarded the terms of reference."

Now it is quite clear that the learned Chairman of this Tribunal disregarded the terms of reference or went beyond the terms of referecne. He took into consideration political matters. He was not asked to produce a political settlement. He was asked to demarcate and settle the boundary dispute. Therefore from a legal point of view I was unable to understand Mr. Setalvad's argument. From a legal point of view Mr. Chagla's argument is correct.

But it is not from a legal point of view only that we have to judge this issue. We have to take into consideration other factors also and one of the reasons which makes me hesitate to suggest that the Award should be rejected, which makes me think that the Award should be accepted for whatever it is worth is that we need to settle our disputes with Pakistan. We need to have friendly relations with our neighbours. We need to give to the world the picture of a country dedicated to peace. I may say that I had occasion recently to go through the book of President Ayub "Friends, Not Masters". I was greatly disappointed with that book because if hi thesis is accepted, there can be no friendship between India and Pakistan. The point of view which he has expressed in this book is that India wants to finish off Pakistan. Pakistan is one-fifth of India and India has designs on Pakistan. If that is the mentality, it is difficult to argue. I member a speech which I made the debate on foreign affairs and I said that the ultimate solution of the problem was some sort of a loose confederation between India and Pakistan. But I see no signs of that. Mr. Nehru always used to show me courtesy by listening to my speeches. After I finished my speech, he came

to me and said "You made this remark but Pakistanis are very sensitive about it." I told him "You are the Prime Minister of India, I am not the Prime Minister of India. I am just an ordinary citizen and I am free to give expression to what in my opinion should be the ultimate solution of the problem." So he understood my point. It is far from anybody's intention to suggest even remotely that Mr. Nehru ever wanted a reunification of India and Pakistan. 2 P.M.

He never wanted Pakistan to disappear. That is the mentality of President Ayub. We should make concession but we should be under no illusion as long as those concessions are likely to affect the mind of Pakistan. if we are to yield on the question of K'ashmir-and I am one of those who flirt with the idea that we should give Kashmir some sort of autonomy Pakistan will discover something or other to keep alive the dispute between us because it wants to exist and it can exist only when there is a dispute between India and Pakis-That is the difficulty so far as we are concerned. I told Mr. Shastri, when I went through the agreement at that time, that it was a mistake on his part-I told him frankly in private association and I can reveal it now-to agree to that clause in the agreement which ruled out the ap-- pointment of any national to this Tribunal. I said that I would have had a judge from India, and I would have had a judge from Pakistan and with the agreement of both the parties, I wou'd also have a nominee of the Secretary-General of the United Nations as the Chairman. The reason was this. Our Judge, Mr. Ales Bebler, is one of the greatest authorities on International law as it should be in a Their Judge, Mr. non-colonial era. Entezam, is a very distinguished diplomat and the Swedish Judge, with his democratic bias, was influenced by the consideration that there should be political stability. That was not the referred to him. This the theme which has been developed by the great Jurist, Mr. Cardozo, in his book on 'Sources of Law'. The Swedish Judge naturally felt attracted by the argument of the Pakistan Judge. It has been said that 90 per cent. territory has been given to us but it is the 10 per cent. which we have to give up that matters and that is the position which has been created by this Award.

May I also say that one of the lessons which we should draw from this agreement is that we should hereafter settle our disputes by direct negotiations? That is the great virtue of the Tashkent Agreement and we should settle our disputes in the Tashkent spirit. We should not go to this Power or that Power for the purpose of mediation. Situated as we mediation is not likely to help us. Therefore, it is that I feel that we have had to suffer for some mistake which we committed in the conduct of negotiations regarding this Kutch border. I do not say that we should not now go ahead with the demarcation of the boundaries but let me give this warning that I am not sure that the Award will not involve some secession of territory and if it involves some secession of territory, the matter will have to go to the Supreme Court and we do not know what will be the decision of the Supreme Court in that case. We know that we had to fight in the Supreme Court so far as Berubari was concerned. We may to fight this litigation in the Supreme Court so far as this Award Therefore, it is not a is concerned. matter of happiness that this Award is what it is. I do not deny that Mr. Daphtary, Mr. Chatterjee, Mr. Palkhiwala and others who appeared for us did the best that they could for us. I would like to pay a tribute to the eminent jurist who was our arbitrator and I would like to say that the Swedish Chairman also enjoys a reputation of eminence in the world of international law but unfortunately I am not happy over the Award. accept it as I accept many things which I do not like in life. It is [Shri P. N. Sapru.]

something which has been forced down my throat. I do not feel happy about it. I can only say that this means that destiny intended that this should happen and it has happened. I am grateful to Mr. Rajnarain for a very thought-provoking speech which he delivered yesterday on this question. He did not speak in a partisan spirit. He spoke as the spokesman of the nationalist thought in this country.

SHRI AKBAR ALI KHAN (Andhra Pradesh): You pay very good compliments to Shri Rajnarain.

SHRI BANKA BEHARY DAS (Orissa): Mr. Vice-Chairman, after all those speeches of eminent jurists, I am not going to advance any legal argument against the acceptance of the Award. I want to refer Sapru, with all respect, to the fact that it is not only on one ground that an Award can be challenged. International jurists in many books which I can quote, have said that on three grounds international awards can be challenged, namely:

- (i) if one of the Judges is supposed to be gained over;
- (ii) if the Tribunal goes beyond the bounds of reference; and
- (iii) if the argument that have been adduced for coming to a conclusion are not the proper arguments for coming to that conclusion.

So, all those eminent international jurists have told us that these are the three grounds on which a tribunal's award can be challenged. I am not saying about the first ground, but those second and third clearly indicate that this Award is not a legal Award and I shall very briefly go into them.

After hearing some of the illuminating speeches of our friends from Gujarat, from both sides of the House, who gave the history of the Rann of Kutch, I want to refer only to the

statement of Mr. Bebler who was our nominee on the Tribunal. I will divide the Award into two parts. One is about Biar Bet and other areas. Sir, the other conclusion that the Chairman has drawn is about the grazing, that is, Pakistani agriculturists were utilising it as a grazing ground, and the other three inlets which have been given to Pakistan, as admitted by the Chairman himself, have been owned and possessed by India. About the first argument Mi. Bebler has said this on page 77:

"It is inconceivable that the boundaries of Sind were kept vague and uncertain when Sind was created a Governor's province; the Under Secretary of State declared in the British Parliament that the boundaries of Sind were "clear". He no doubt had in mind the boundaries of Sind as shown in all official maps.

The inhabitants of Sind villages lying beyond the northern edge of the Rann, used to graze their cattle on three bets in the Rann, lying close to the northern edge of it. In this activity Sind authorities were not involved . . ."

He has clearly stated that Sind authorities were not involved in this activity. It means that only some agriculturists were involved in this activity.

"... while Kutch authorities levied a symbolic grazing tax (panchari) from 1926 on, although the recovery of this tax was resisted by the grazers."

That is, before independence.

";a revenue officer (tajvijidar) was also appointed by Kutch."

"The grazing of Sind cattle on the three bets in the Rann, being a purely private activity, would not constitute display of State authority." . . . It means that even about that area. the three bets, which the Chairman has stated belong to Pakistan because of grazing activity, Mr. Bebler, nominee there, has clearly stated quoting House of Commons debates the boundaries of Sind were clear. Secondly, he has also stated that this grazing activity does constitute any territorial sovereignty on the part of Sind over that grazing area because it was private activity. and also because the ruler of Kutch was levying a symbolic grazing tax on them. Sir, we know that even after the partition of Bengal into East Bengal-it is now East Pakistanand West Bengal-it is now West Bengal-up till now also there are many people belonging to East Beng 15 or East Pakistan who are having their agricultural lands just on border, in another revenue mauza or taluka which is in West Bengal. But for that reason it does not up till now give power to East Bengal or East Pakistan to exercise its sovereignty over West Bengal or over those villages where their agriculturists' lands are situated. That is why 'Mr. Bebler has categorically stated here that this was a private affair the International Tribunal should not go in those aspects. Now this is one aspect of those three factors or bases. About inlets both of them agree that it is under the possession of Pakis-So, here I want to say that on tan. both those two grounds according to the formulations of international jurists, the decision of this Tribunal has no legal basis.

Now about the political aspect of the matter. Some of our friends who also want to challenge it on legal said political grounds have on grounds that, if we want to have Pakistan, amity between India and this may be considered in that perspective. Here also I want to them that by ceding these areas to Pakistan relations between India and Pakistan are not going to improve. If all those other differences that between India and Pakistan would

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have been taken into consideration and both India and Pakistan would have been a party to it and would have been a permanent solution to the political stalemate that is going on between the two countries. I can understand that some give and take on political grounds between the two countries can take place just to have better relations. So from the point of view of political relations also no useful purpose will be served even if we cede these areas to Pakistan. Can any friend or the Government tell us that by ceding these areas on political grounds the problem of Kashmir will be solved? Can they tell us that by ceding these areas other problems that are lying up till now unsolved will be solved? There is no question like that. So even if you take it from the point of view of political considerations there is no question of these two countries coming closer because of ceding areas to Pakistan. Secondly, I want to tell my friends that it is not the nation's commitment. It is not a country where a bi-party foreign policy is being followed. I can understand, when this Agreement was entered into, when this Agreement was put before Parliament, if both sides would have agreed to it. In some other areas, democratic countries have their bi-party foreign policy. If in this country we could have evolved a bi-party foreign policy by which all the political parties in this country, at that time, would have agreed to this position then I can understand that the nation would have been committed to this. Kindly remember all those instances of international commitments of England-not their Immigration law enacted the other daythe commitments they entered with America also, in regard to the Suez. But the nation did not accept all those commitments. One party, by virtue of its majority, if it enters into another, the with an agreement nation can well reject that agreement on some other occasion when it arises. That is why I am to put to my friends even if you think that on here also,

[Shri Banka Behary Das.] political grounds you have some justification to accept this Award because you have written there that you will accept this-though it is not a legal and valid document-in order to further the political relations that are now existing between India and Pakistan, the nation is not committed to it. So I would urge upon the Government, if they at all feel that this will improve our political relationship with Pakistan, that they should now resort to the method of plebiscite, because it is not a small question.

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.]

For the last twenty years we have allowed other countries to nibble at our borders. Throughout these twenty years, all those neighbours who were at one time very weak nations began to behave as bullies because India behaved like a coward. In this world there are bullies—not that somebody is born a bully-but in the international situation that we are facing bullies have come up, and it is because there are cowards in this world, and India, within these twenty years, whatever might be its achievements in some fields, it has throughout behaved as a coward, as a result of which even smaller nations which are the border have tried to behave as bullies, and as long as there is no personal equation between two countries on the basis of strength, on the basis of mutual respect, I am very sorry to say, in the present that by just conceding these areas you are going to whet the appetite of Pakistan, as a result of which Pakistan will always think and claim a hundred times that they can always again the cost of India. So even if you cede these areas. it is not going help create better reto lations between India and Pakistan which we all want to have. I am sorry to say that even when Parliament is sitting, when it is seized of matter, when the decision of Parliament is not even known to the Government they unilaterally decided to implement the Award, and the talks

are going on, and today's papers say that by the end of this month talks will be over and by the middle of next month the entire boundary between India and Pakistan will be demarcated according to this Award. It is an absolutely obnoxious situation in which we have been placed. I will urge here that when the Prime Minister replies to the debate should take into consideration sentiments of this nation. When I say nation I don't mean the opposition only because some of the Members on the Treasury Benches including Members from Gujarat, have been very much agitated over this, and in spite of it if they want that they should take into confidence the people and know the desire of the nation, then I will say that Government should resort to the plebiscite method determine whether the nation is committed to this Award or not. Vice-Chairman, secondly, I want to say that even if Government want to decide it by a majority—the Government has the backing of the majority-they cannot do it, and I agree entirely with Mr. Sapru that ceding of these areas cannot take place without an amendment in the Constitution. Even if they decide that it is a question of boundary adjustment so far as Chhad Bet and other Bets concerned and even if we that point, I am not prepared to concede the same thing about the inlets which, according to me and according to everybody, belongs and has always belonged to India. It was always in the possession of India and that has been Indian territory and even according to the Award these inlets belong to India and they have moment Indian territory. The you that this concede dian territory then if for any reasons you are going to cede that territory to somebody else then the only method by which you can do it is by an amendment of the Constitution. You can amend the Constitution and then deliver this area to Pakistan. In this connection I want to quote what Mr. L. Oppenheim, another famous international jurist, whom I quoted during my speech on the President's Address, has to say on the question of cession. On page 49 of his book International Law, Volume I he says:

"Cession of territory is transfer of sovereignty over the said territory by the Owner State to another State".

These areas which are now going to be transferred to Pakistan do come under the description of boundary adjustment, as the Chhad Bet and other Bets may be. These other inlets which we claim and which even the Chairman of this Commission says are areas of India, even if you want to transfer the sovereignty of India over this territory to another country, then in that case India can cede that ter-Pakistan and Pakistan can acquire that territory only through an amendment of the Constitution of India. So even if they decide to do it, in spite of the opposition of the nation, spite of the wishes of many Members from both sides of the House, in spite of the fact that the nation was not committed to this Agreement that had taken place, they can do it on'y amending the Constitution. Therefore, Mr. Vice-Chairman, there are alternatives before the Government. First is reference of the question to a plebiscite to know the mind of people, to know if there is a willing acceptance of this transfer. The second is, if they think that by majority they can accept the Award then because they will be going to cede Indian territory to Pakistan which will the acquiring country, the only course open to the Government, according to inernational jurists, is to amend the Constitution so that the definition of Gujarat State is changed and Gujarat will then be allowed to surrender that territory to Pakistan.

I am not going to say anything more now. On these grounds, I oppose this Award and I submit that this Award should be rejected and hence I want to support the motion of Shri Rajnarain.

SHRI SURESH J. DESAI (Gujarat): Mr. Vice-Chairman, I oppose the motion moved by my hon, friend Shri Rajnarain. I oppose the motion not because we are happy over this Award but because I firmly believe that we cannot repudiate an international commitment which we knowingly entered into. Sir, when this Agreement was signed on the 30th June, 1965 I was one of those people who opposed it very strongly in the Congess Parliamentary Party. I opposed it not because I disagreed with the principle of settling international boundary disputes by arbitration-in fact we were already committed to this principle of settling all boundary disputes by arbitration, as early as 1959 because of the Joint Communique of 24th October, 1959 between India and Pakistan where it was clearly enunciated:

"It was agreed that all outstanding boundary disputes should be referred to an impartial arbitration for settlement and implementation of that settlement by demarcation on the ground and by exchange of territorial jurisdiction, if any"

But I was opposed to this Agreement on other grounds. Firstly, while India referred this dispute in good faith as a boundary dispute, Pakistan referred the dispute as a territorial dispute. I would read out what the Agreement says here. It makes it very clear in article 3 of the Agreement:

"In view of the fact that:

- (a) India claims that there is no territorial dispute as there is a well-established boundary running roughly along the northern edge of the Rann of Kutch as shown in the pre-partition maps, which needs to be demarcated on the ground.
- (b) Pakistan claims that the border between India and Pakistan in the Rann of Kutch runs roughly

[Shri Suresh J. Desai.]

along the 24th parallel as is clear from several pre-partition and post-partition documents and, therefore, the dispute involves some 3,500 square mi es of territory."

Therefore, the first ground on which I opposed the Agreement was that while we referred it as a boundary dispute for arbitration in fact we cannot refer any territorial dispute to an arbitration of this sort. The second ground for my strongly opposing this Agreement was that only July 14, 1948 the Pakistan High Commissioner had submitted a note to the Governmentjust eleven months after our attaining independence—asking for the appointment of a border commission to determine the Kutch-Sind border and we replied on the 10th of May, 1949 taking up the definite stand that this question was finally settled by Resolution of the Government of Bombay of 24th February, 1914 and that the question of a Joint Border Commission in that sector did not arise. We should not have given up that stand because Pakistan committed aggression in Kutch.

My third ground for differing and for opposing this Agreement was that it was a most inappropriate time to enter into any agreement of this sort. Init ally Pakistan had got certain advantages because the Pakistani Army was on more favourable ground for fighting. Secondly it was a surprise attack by Pakistan. Thirdly, Pakistan could use tanks in that whereas we could not take our tanks there because of the nature of the soil. The initial advantage was with Pakistan and there was jubilation among the Pakistani people. At that time should not have entered into an agreement of this sort. That was especially so because our army was preparing to make a counter attack to give a counter blow. At that time our army was trying to regain prestige which had suffered because of the initial advantages of Pakistan. But because Britain prevailed upon

our Prime Minister, our Government entered into this Agreement. At that time, there was also a strong demand that we should open a second front, not in Kutch but at some more tavourable place. Most of the people in the Congress Party also were in favour of opening a second front at While they were asking that time. for the opening of a second while our army was preparing to give a counter blow, at that time we entered into this Agreement. The army lost this opportunity of regaining its prestige and because of its initial advantage the people of Pakistan were jubilant and they thought that India was militarily weak and tottering. I shall read out some extracts from the Pakistani press of that which will clearly show how the people of Pakistan viewed this Agreement at that time:

The "Huriat" of Karachi wrote on the 23rd of April, 1965 thus:

"Whatever happened in the dispute between India and China in the NEFA will be repeated in the dispute and in the war between India and Pakistan."

It was a reference to our conflict with China of 1962.

Then the "Navai Vaquat" of Lahore wrote on 9th May, 1965:

"The prescription we have applied to Kutch should be applied to the Kashmir frontier".

They mean by "prescription" the use of force. There is here an extract from the proceedings of the Pakistan National Assembly which says:

"If there is a war between India and Pakistan the Pakistan Army shal' march on Delhi and capture Red Fort and shall fly the Pakistani flag on the Red Fort at Delhi".

That was the reaction or the mood in which they were at that time. Another issue of the 'Huriat' of Karachi dated the 13th August, 1955—very soon after this Agreement was signed on the 30th June, contains this:

"The daughter should know that the sparks of fire which her father had lighted have now become a flame and it cannot be extinguished by the waters of the Ganga and Yamuna."

Then Mr. Bhutto in "Pakistan Times" dated the 20th August, 1965 says;

"To say that Pakistan has committed aggression in Kashmir is foolish and hypocritical. Pakistan cannot commit aggression on its own subjects in Kashmir."

There are a number of extracts with which I do not want to take the time of the House. Anyhow the initial setback which we received in the Kutch sector and this Agreement which we were prevailed upon to enter into created an impression in Pakistan that we were militarily weak, that we were tottering and it was only question of Pakistan using more force to settle all the problems with us. I firmly believe that if we had taken up a strong attitude at that time and not entered into this Agreement the larger conflict which followed latter on between India and Pakistan could have been averted.

[THE DEPUTY CHAIRMAN in the Chair]

I am mentioning these facts, Madam, only because we should grow wiser from our experience and we should not enter into this sort of arbitration for tackling boundary disputes which later on develop into territorial disputes. That is why I quote all these facts.

As far as the case itself was concerned, evidence was properly led by our people. There was voluminous evidence; about 300 maps were submitted apart from the administrative reports of the erstwhile Bombay Government, Kutch administrative reports

etc. I do not think we have made any mistake in presenting our case, but what is the result? The result is, the judgment—it I may not call it pervert, if I may not call it politically motivated—throws all legal concepts of international law and justice to the wind. I will give only one instance because I have not got sufficient time. There are a number of such instances which you will find if you read the whole book carefully. On page 134 it says:

"It is, in my opinion, established that after the publication of Indian Map B-11, the following maps beyond doubt did depict a conterminous boundary of the said character, referring in whole o in part to the boundary at issue in these proceedings...."

Then there are 50 maps that are quoted and the Chairman goes on to say:

"In conclusion the maps listed above do depict with striking uniformity a conterminous boundary lying along the northern edge of the Rann and a few of them were seen and approved by the highest British authorities."

He further states:

"I have stated earlier that in my opinion, there did not exist at any time relevent in these proceedings, a historically recognised and well-established boundary in the disputed region."

At one place he says that there was a conterminous boundary and that was clearly proved by the maps and at another place he says that in his opinion there did not exist at any time relevant in these proceedings a historically recognised and well-established boundary in the disputed region. Then he again contradicts himself and says:

"This notwithstanding, the statement and the maps now referred to constitute acts of competent British

[Shri Suresh J. Desai]

authorities which—if viewed as being in response to claims by Kutch or other Indian States that the Rann was Indian State territory—may be interpreted as acquiescence in, or acceptance of, such claims, and which—if viewed as unilateral administrative acts not prompted by such representations—may amount to a voluntary relinquishment, whether conscious or inadvertent, of British territorial rights in the Rann."

Now the clear recognition by the - highest British authority of the claims and rights of the erstwhile State of Kutch is just watered down here as voluntary relinguishment. -conscious or inadvertent. To my mind, Madam, they are either lacking in legal acumen or deliberately and consciously they are perverting the clear evidence which was put before them which they themselves recognised as depicting that the highest British authorities had accepted that - whole of the Rann of Kutch belonged to the erstwhile State of Kutch. There are a number of clear instances of this type and I have no doubt that this is-if you do not call it politically motivated—a sort of perverse judgmet. This is a perverse Award to which we have been subjected. At the same time, Madam, notwithstanding the fact that we opposed Agreement very strongly at that time, because of the fact that it implied an international commitment, in humble opinion it would not be in keeing with the prestige of the country to go back upon the Agreement. After all we cannot follow the conduct which Pakistan has been following in international society. We cannot be an outlaw in the international society. We have a name, a prestige in the international sphere and have to keep it up and we have to follow certain codes of moral conduct in the field of international relations and only from that viewpoint I say that we have no other alternative but to accept the Award. With regret we

should accept the Award; that is the only thing now left for us.

Only one more point I want to touch and that is as to whether the Constitution needs to be amended or not. There are legal experts on this side and on the other side also. I would request Madam Prime Minister, when she intervenes, to make it clear what the opinion of the Government of India's legal experts, especially the Law Ministry, is in the matter.

Thank you, Madam, for giving me this opportunity to speak.

SHRI BHUPESH GUPTA (West Bengal): Madam Deputy Chairman, it is quite possible to speak with a great deal of passion on a matter like this as indeed my friends of Samyukta Socialist Party and Jana Sangh have done here. I am also capable of introducing a little passion but I thought that over subject like this I had rather avoid passion and view it in the larger perspective of national interests. Often it is said that unless you take the stand that this Award should be rejected you are not displaying patriotism. I do not at all accept viewpoint because we live not in an isolated world. We live with our neighbours in certain conditions of international realities and realities of our internal political life also. How then can we completely ignore the repercussion that a step of the kind envisaged or suggested by the Samyukta Socialist Party is likely to Madam Deputy Chairman, we not sit as if in a court of appeal deal with the Award and examine it from a legalistic angle or even from the angle of accepted constitutional law or usage. We shall have to consider it in the context of a very specific problem, a question we have been living with all these years, namely. the question of Indo-Pak relations. We have to make up our mind clearly as to the direction in which we want to move no matter what the other

party does in a given situation. As far as Indo-Pak relations are concerned we are committed as a nation and as a community also to the line of peaceful approach, peaceful settlement, friendship and amity with our This is as it should be neighbour. because the problems arising from Indo-Pak relations are a legacy of the partition of the country and it should always be our endeavour in shaping our internal affairs and our external affairs to see that we minimise as far as possible the harmful consequences of the partition of the country within the framework of the co-existence of the two States. It should be our endeavour always to seek points of agreement, seek bridges for building up friendship and amity to which we are committed. It should be our endeavour, therefore, to reduce points of friction as far as possible of course consistent with national dignity and national honour but then, Madam Deputy Chairman, can possibly view in the context of our national honour in chauvinistic spirit without taking into account the reality that here exists on this sub-continent of two nations which had been artificially created as a result of partition. against which we had fought during all those years of our freedom fight? No, we cannot possibly ignore Therefore, I think the approach in this matter should be political, should be moral, should be ethical. horizon should not be a narrow one, but a broader and larger one. Only on that basis can we arrive at the right conclusions. Otherwise, we shall be faltering, we shall be failing in taking the right step. It is very easy to say that the Award should be rejected, but then we must also say how we are going to face the situation that might arise out of it. Are we thinking in terms of fresh clashes and conflicts or are we interested in seeing that clashes do not take place and we proceed, as far as possible and to the best of our ability, along peaceful lines? Clashes between India and Pákistan harm both our people. It is not as if a sort of war between two

nations who suddenly come, by a coincidence of historical processes, into a clash of interests to defend certain chauvinistic interests here or in the other place. It is not like that. Here certainly there are elements. warmongers, who want a clash and conflict, but the ultimate and real beneficiary of such a conflict is a third party and that party is Anglo-American imperialism. Therefore, if we are to consider this matter, how can we, for a moment, forget that we have to be on guard against the evil designs. and machinations of the imperialist powers and the likely advantage they may derive out of any untoward turn developing in the relations between our two countries. That is very important. Those people who do not take into account imperialism or imperialist machinations, well, for them it is easy to say what they say. Anyyou can hit newspaper head lines. What I am saying would not easily attract newspaper headlines. The going is not good on my side. I know it, but I must stand for what I believe and I know that on a subject like this one does not speak always with asurance . . .

SHRI LOKANATH MISRA (Orissa): You have attracted the headlines too long.

SHRI BHUPESH GUPTA: far as you are concerned, I do not know, but your Party is half supporting it and half opposing it. The Kutch part of it opposes this Award and asks the Government to reject itand Mr. Dandekar and Mr. Masani are on the Kutch part. Prof. Ranga wants to accept it. Why go to any-Tribunal? In one Party you cannot come to one conclusion, which is plausible one and which is acceptable to all of you. So, you can understandthe problem how difficult it is to settle Inno-Pak problems when the Swatantra Party cannot settle its domestic problem over a matter like this, viz., "To be or not to be"? SHRI LOKANATH MISRA: We settle it ourselves.

SHRI BHUPESH GUPTA: This is the first thing. Secondly, here, if I am to go through this Award carefully and study it as it I am a lawyer, it is possible to find out arguments for or against it. Give it to Mr. Setalvad he will produce one set of arguments. Give it to Mr. Chagla, he will produce exactly the opposite set of arguments. Give it to somebody else, he will find some arguments to be the chairman in the conflict between Mr. Chagla and Mr. Setalvad. It is quite possible. Otherwise, lawyers would not minting money. If the propositions were so simple, so self-evident, self-explanatory, do you think that Mr. Chagla and Mr. Setalvad, both of them, would have been flourishing in the Bombay High Court making making money? They were appearing on both sides and both of them were making money. Therefore, let us not go into that. Here is a political Issue. Here is an issue which demands no legal quibblings as if we are in a court of law. Now that the Award has come, a situation has arisen. What is demanded of us is vision, statesmanship, courage to stand up to certain principles that have been held dear to our heart and which we wish to promote. We want to set an example and we want to inspire the healthy forces in Pakistan also. are addressing, whether we like it or not, when we speak in Parliament a larger world audience and above all the people in Pakistan. I am talking about the good people. They will be watching as to how India reacts this Award. We know that in internal life of Pakistan conflicts are going on between the aggressive forces, on the one hand, those who want enmity, hostility and tension with India. On the other hand, ther are those who seek the friendship, amity and peace with our country. Are we not interested in en couraging those people in the political life of Pakistan by our example hour conduct, by our spoken word.

we and deeds. Well the bridge of friendship will be open from this side, if there are people on that side, to walk is is along the bridge. That should be out approach. Therefore, let us discuss it from that angle.

Historically speaking, the original sin was comitted by the late lamented Prime Minister, Lal Bahadul Shastriji. I tell you very frankly. As far as this Congress Government is concerned. the sooner it goes, the better. There is no doubt about it, but we are not concerned with the question of Government at the moment. We are concerned with the proposition before us and it you look at it historically, you will find that the original sin was committed. I took part in all private discussions Lal Bahadur Shastriji held with the leaders of various political parties in his room in Parliament or in Prime Minister's office. What was the position then? It is not as if we were winning at that time. Rainy season was coming. The situation was difficult. At that time the British came into the picture and indulged in secret diplomacy at that time. Thty prepared a kind of draft agreement and asked India and Pakistan to acceet it. Maybe they had consulted Pakistan already and asked India to sign on the dotted line. may inform the House even Shastriji's Government found it difficult to sign the original draft agreement, as it was given to the Government. It was vicious. Even the agreement that was finally signed was bad. We criticised it. We asked Lal Bahadur Shastriji not to sign such an agreement, certain terms of the agreement. We were in favour of a ceasefire. I declare here that we were absolutely right. There should have been any attempt on our part n prolong the war and go into the process of military conflict and so on. If there were other ways of seeking r solution or at least trying for a solu-'ion avoiding war, avoidance of war somthing which civilised nations hould practise. War is not some-'ling which we cherish.

which we should try to avoid all the time. In the case of those who want it, it is a different matter. But what happened as far as this agreement is concerned? First of all, in the terms of the agreement, in the very preamble, there were certain statements made which were not at all satisfactory and the agreement provided that this will be not only for the demarcation of boundary, but the determination of the border in the light of the respective claims. We objected this at that time. Pakistan to laid claim had to 3500 miles. We said: you do not go to arbitration on the basis of the claim; go to arbitration, if necessary, on the basis of demarcation of the boundary or delimitation and also in that respect on the basis of such claim coming from the other side. Therefore, it was wrong. It was wrong on Shastriji's part to agree to it. Secondly, there was another formulation. In agreement it is said the arbitration award of the tribunal "shall not be ground whatsoquestioned on any over". Therefore, we precluded ourselves from questioning it. It would serve no purpose for Mr. Chagla to make out now that he can question it. At that time, Madam, Deputy Chairman, I pointed out that international usage and other law do not require that we should in this manner oreclude ourselves. On the contrary international law provides that certain types of awards of tribunal could be legitimately questioned in conformity with the usage of international law. I pointed these things out and I said it should not have been done. There also Shastriji said, "No, nothing can be done". It was said, "Well, we are absolutely bound by it and nothing cou'd be done". Now what is the use of trying to manufacture arguments at this late hour when the Award is in our hands? When we asked Shastriji not to accept this kind of terms, not to submit to this kind of self-denying ordinance. Shastriji asked us not to trouble him, and naturally he appealed to us to accept this position in the name of peace.

We could understand the latter part of it that he appealed in the name of peace. With regard to the boundary demarcation and delimitation issue, in Lok Sabha on the 16th August, 1965, this is what he said. "It is perfectly clear that the boundary would be demarcated on the basis of documentary evidence and the de facto interim position would have no rewhatsoever". But did the levance agreement provide for it? These were Shastriji's own words. It is no use saying one thing in Parliament and another thing done. getting signed the agreement on the 30th June and the agreement did not contain this kind of formulation which Shastriji made on the floor of the House: and we pointed out, we small people here pointed out, "Shastriji, what you are saying you had not signed in that agreement". Naturalanswer because tne ty he had no agreement was then before us as it is now before us also. Therefore, you committed the original sin. That is number one.

You took the position that no matter what award comes we shall accept it without question. That was the international commitment. I would like even the Congress people sometimes to respect their word provided it is for a good cause, not the way they give assurance to America about sell out on devaluation and other things. As I am saying, we are protecting our national honour and interest and we cannot think of our long-term interest without into account the Indo-Pakistan relations. What is this budget, military defence budget of Rs. 1000 crores and more today? Would we have that budget with such impact on our economy but for the fact that we have not tidied up our Indo-Pakistan affairs that we have not settled our Indo-Pakistan problems? Therefore, you must take that into account. Do you not think that if we take the course that my friend, Mr. Rajnarain, suggests, the budget will go higher, people will suffer, tension will increase and conditions of uncertainty will

[Shri Bhupesh Gupta] develop, far from solving the problem?

Madam Deputy Chairman, I have given the background, The British tricked Shastriji's Government into We are carrying the trap. this. Shrimati Indira Ghandhi is holding the baby. Being a good mother, she will certainly hold it very nicely and tenderly, I have no doubt about it, but the baby comes from there after this award. Do you, Madam-this is the point-do you, Madam, think an award can ever give a hundred per cent satisfaction to anybody? Have you heard of an award, whether in industrial dispute or in private litigation or in partnership, which gives a hundred per cent satisfaction? Never an award has given hundred per cent satisfaction. I would like to be told about that award which gave to a party hundred per cent satisfaction especially when such claims are involved. In our Constitution we have provided for arbitration. In the present case we should have settled it through bilateral discussion. We should not have gone in British-manufactured, Britisharbitration contrived with British terms of reference under an agreeproduced in Whitehall, for which we hold the Congress Government responsible. 0,

Madam, let us look at the award. What was it that Pakistan wanted? I have also gone through it. I am a bit of a student of law but the more I think of law the more frightened I feel myself. Therefore, I have tried to understand what is there. Anything can be said. Surely we support the minority judgment, but today we are not sitting as if we are the Privy Council or the House of Lords in the capacity of the highest judicial tribunal of the United Kingdom, nor are we facting here as the Supreme Court. A political proposition has come beforé us. Let us see what we have gained and what we have lost, what is plus and what is minus. The minus

certainly is 350 square miles. Is there anything plus in it? If you read this award not as a case of demarcation or even borborder der de!imitation, Pakistan has built up its case as a case of territorial claim involving 3500 square miles, with a view to establishing not a claim in the sense of how to draw the line but how much territory they could grab from our country, and their claim was put at 3500 square miles. How much they have got? It is 350 square miles. Where? That you all know. In substance we gain. Before the world opinion we stand vindicated because we said it is not a matter of territorial claim. Pakistan has failed to convince even the Chairman of the tribunal about its territorial claim. That has been re-Pakistan's jected. The bottom of case has been knocked out by the unanimous judgment of the tribunal. Is it not a moral victory for us? Did we think when we went to a tribunal of this kind that the tribunal would sign whatever New Delhi said or whatever my friend, Mr. Rajnarain said? We went there, we fought out the case against overwhelming odds, because one member of the tribunal was from Iran, a country which is a partner in SEATO and CENTO, Pakally; another came istan's military from Sweden, from the ruling circles, pro-West circles of Sweden: only one came from a non-aligned country. In the sence of physical composition it was 2:1; that is, nonaligned 1, partisans 2. Even so Pakistan has failed to prove the basis of its case and the substantial part of its claim. Pakistan has morally lost. It is quite clear. Pakistan did not start the war in the Rann of Kutch in order to draw certain boundary posts. or to put some boundary Pakistan went into war in 1965 in the Rann of Kutch to take possession of the entire area, and in pursuance of that it went to the tribunal backed by Britain. We have defeated to some extent the game of the British as well as that of Pakistan.

THE DEPUTY CHAIRMAN: Please wind up.

SHRI BHUPESH GUPTA: Madam Deputy Chairman, let me come to the operative part. From the entire opposition you have heard only one point of view. Here is a different view. Madam point of Chairman, let 3 P.M. Deputy come to the original part. Therefore, from the entire Opposition Here is you have heard views. different view. Another time will come when my friend, Mr. Niren Ghosh, will speak.

It looks as if we have lost everything. I do not take a defeatist view. Certainly, I do not like the Chairman's judgment here, the majority rudgment, and the manner in which he has sought to settle this thing. I am not going into the legal part of it. But first thing, we have won norally. It was not a case of territorial claim or territorial re-distribution. Certainly we have won also from another point. Pakistan wanted 3500 square miles; Pakistan got only one-tenth of it.

The rest has come to India.

AN HON, MEMBER: He does not understand what he talks.

SHRI BHUPESH GUPTA: Then you go somewhere.

Pakistan came into the war, staraction, to take the ted aggressive very part which you have got. Pakistan started the war not to regain only Chad Bet. They started the war backed by the British to grab what has now, as a result of the Tribunal, come to us, which we retain. Please understand it. Then your argument also can turn round that way. That way, that is not an issue. We went to the Tribunal. The Award is given. Therefore, I say, do not take a defeatist view of this or in such a manner as to criticise the judgment.

Finally, I would only like to say this. We have strong criticisms to 278 Rs—6.

make against the Government, especially the Government that was in office in 1965 which mismanaged and bungled and let itself be tricked by Whitehall, Certainly, condemn that Government by all means, condemn the Congress Government any time you like. I am with you. We condemned the British who played the dirty trick at that time. But our love for the British was still there. Shrimati Indira Gandhi told the Congress Partymen to be a little cautious, not to come to hasty conclusions. we know all that. Blame them. But what about the Award now? to be implemented. I know that it is not a very popular utterance to my friend, Mr. Rajnarain. I hope I will not lose his friendship. friendship is more enduring than the Award for that particular area. But I say, what are we to do now? What are the consequences of the rejection? Politically or otherwise, discuss it; come to the point.

Madam Deputy Chairman, we are bound by the Tashkent spirit. We made a solemn commitment years ago, Shri Lal Bahadur Shastri made it, the nation made it. Tashkent spirit told us-and accepted it without reservation-that we shall seek solution of all problems by peaceful methods, through nego-We had been accusing the tiations. Ayub Government or the Ayub regime that it did not observe the Tashkent spirit. Must we not deal a matter like this in the Tashkent we say that the Or shall spirit? Tashkent spirit be suspended and put into the cold storage? Then we shall stand here in this House, with a sword in hand and tell the nations of the world, tell our neighbours in Pakistan, that we are not going to implement this Award and should anybody do anything, shall we say, sword will be met with sword? Is that the way to speak? Whatever we may say, in the larger interests of the country-I again say in the nation al interests of the country, in the larger interests of the relations be-

[Shri Bhupesh Gupta] tween India and Pakistan and for the promotion of the high ideals that we hold dear to our heart, it is absolutely essential that we, whether we like it or not, proceed to implement this Award in good faith. We have been vindicated because our case has been just and the faithful implementation of this Award, despite our reservation, despite our complaint, will country and honour to the create better relations, better condition, in the Tashkent spirit, in advancing to a greater initiative in order to bring about Indo-Pak amity and Indo-Pakistan relations.

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): Madam Deputy Chairman, I must admit that I also share the unhappiness of the hon. Members and the country at large that the Award is not wholly in our favour. Before I say anything further, I should like to pay a very warm tribute to Mr. Bebler for the hard work which he put in, for his forthrightness and the understanding which he has shown in his illuminating judgment.

Sardar Swaran Singh has yesterday given the historical details and described how the entire process of partition had been completed through arbitration. He has also raised the level of the debate certain fundamentals. And here I may, I shou'd like to quote what our ex-President, Dr. Radhakrishnan. has written or said somewhere. I quote-

"When we say that we are Indians, that we are all Bharativas, we must remember that the true quality of Indianness does not consist in our being merely born in this place but in our developing certain outlooks, attitudes and certain dispositions which have been associated with this country from time immemorial."

Madam, we have stood for certain ideals. It is easy for individuals and sometimes even for other countries to decry our efforts or to ma ign us. But India has endeavoured—being merely human beings. We have our shortcomings and we have not always succeeded—but we have always endeavoured to maintain certain standards during the freedom fight and later on, during the struggle for development. And Madam, I sincerely hope that we shall always continue to do so.

I have welcomed the motion of the hon. Member to take this matter into consideration, though I must oppose the other motion. We are always. glad to hear the views of hon. Members on any subject which is of such deep concern to this House and to the country at large. However, Madam. I am somewhat astonished that the other day hon. Members should have allowed their memory to fail them on: the point that the agreement had not only been discussed in this honourable House but been approved by it. The House, as I mentioned also the other day, discussed the agreement at great length. And as far back as August 24. 1965, it endorsed and approved of it by an overwhelming majority.

Sir, the issue before us today is not the issue of the Kutch Agreement. Most of the discussion here has centred around the Agreement but the issue today is not the Agreement which was approved by this House. And as in all democracies, we are committed to what the House has discussed and approved. But since it has been discussed here, I should like to say just a few words to recall the background of the Agreement.

Shrimati Lalitha Rajagopalan and other hon. Members have rightly stated that it would be idle to believe that there was no dispute in Kutch. In fact, there was a dispute. There were bilateral talks, and finally there was armed conflict. It was hinted that the agreement arose out of the

military pressure exported by Pakistan. This, Madam, is not true. When Pakistan tried to settle the issue by force and indulged in blatant aggression, we gave them a fitting reply. We did fight back. So, it was not from a position of weakness Shastriji agreed to arbitration. question before him was, as the hon. Mr. Setalvad rightly pointed out to decide what was the best way to deal with this problem. There were two broad courses open; one to let the armed conflict grow and the other to find out a peaceful solution. Now, the course of peaceful settlement through arbitration was chosen. Some Members have suggested might have been better to have bilateral talks rather than arbitration. Now, that is a matter of opinion, and they are entitled to hold a particular view. At that time, Shastriji said in this House and I quote-

"It would be disastrous if we wage war or if we go to war if there is any possibility of settling issues without any major conflict. And in this matter, as I said, with the endorsement of the Houseand I think that is the general attitude of our people also-we felt that it would be desirable that we should try to have a peaceful approach and settle the matter honourably."

So it was not because of fear of armed confrontation or doubts about the outcome of such confrontation that this decision was taken. Not only did we fight back at that time but three months later, when Pakistan forced a much larger conflict upon us, our valiant forces, our brave officers, Jawans, airmen and others demonstrated their valour and their determination to defend our country.

The movers of the two motions have both maintained, and some other hon. Members also have said, that the implementation of the Award requires a constitutional amendment. Madam, this matter also has been dealt with in this House and, on a

previous occasion, in the other House. Let me straightway say that there is no question whatsoever of bypassing the Constitution or this honourable House. Indeed no Government with a parliamentary form of democracy can think of bypassing Parliament. And as this Government has amply demonstrated only the other dayand is glad to do every time it is called upon to do so-this Government continues to enjoy the confidence of this Parliament and of this nation. There can be no question also of being shy of going to the people. We have gone to the people whenever required and, Madam, it is because the people have willed it so that we are sitting on this side of the House and not on the other.

Coming to the constitutional point, hon. Shri Shastriji made it clear even in the discussion which took place in 1965 that what was involved in this case was not transfer or cession of territory but the determination and demarcation of a boundary. The Tribunal has thus determined the boundary alignment, where in its judgment the border between India and Pakistan lay at this particular point, at the time of independence.

I was astonished to hear some reference made to the Berubari case. There is nothing in common between the two cases: since that involved a transfer of territory and this one, the determination of the boundary alignment. Some hon. Members also mentioned Kashmir in this context. Here again my colleague, the Minister of Defence, has already clarified the point. It is quite irrelevant link up the two issues. Since the determination of the boundary and demarcation which is to follow not involve a transfer of territory, the question of Constitutional a amendment does not arise. This is the conclusion reached by Government on the basis of the legal advice given to them.

Madam, this House will have observed from the Award that the



[Shrimati Indira Gandhi] alignment claim of India has been substantially accepted by the Tribunal. May I correct my hon'ble friend, Shri Bhupesh Gupta, who always feels he is right? Here in this House he was trying to give away more territory than has actually been adjudged to lie on Pakistan side because, Madam, the figure is not 350 it is 315.

SHRI BHUPESH GUPTA: It must be a printing mistake.

SHRIMATI INDIRA GANDHI: Speaking mistake.

SHRI BHUPESH GUPTA: At least on one matter Shrimati Indira Gandhi has corrected me. Honourable development.

SHRIMATI INDIRA GANDHI: Therefore, while Judge Bebler upheld our claim completely, it is a matter of record that the alignment claimed by India has found support in regard to the greater part of it. The Members of the Tribunal rejected the three principal contentions advanced by Pakistan and held:—

"It has not been established that Sind exercised continuous and effective jurisdiction over the whole part of the country."

Pakistan's claim to this effect was thus rejected.

Again, the Tribunal rejected Pakistan's claim based on the so-called "Median Line" and the principle of nearness of shores. I shall not take the time of the House by quoting the relevant portion from the relevant paragraphs since hon'ble Members are in possession of the Award and the remarks which I wanted to refer to are on pages 146 and 149 of the printed copy of the Award. Similary, third basic contention of Pakistan con_ cerning the so-called "widthless line" has also not been upheld by the Tribunal. On the contrary, the Tribunal has upheld the essential basis of the

Indian argument. The Tribunal has stated, on the basis of evidence produced by us, that these records must be construed as an act of recognition on the part of the highest British authority that the Rann was Kutch territory.

Madam, our disappointment at the Tribunal's findings not being wholly in our favour cannot justify our going back on a solemn commitment and agreement. It should be clear to us where our duty lies. As a responsible Government entrusted with the confidence of this Parliament and of the country, we cannot but honour this commitment.

It is understandable that hon. Members should be upset by the observations in the Award regarding the two inlets. As I said earlier, I must confess that I share that disappointment. We also regret that while upholding our case in regard to the greater part of the boundary alignment, the majority judges should have made deviations from the line claimed by us.

As hon, Shri Setalvad has pointed out, sometimes different conclusions are given in such pronouncements and these conclusions may not always meet the case in its entirety. In this very House, Madam, yesterday two eminent jurists in our midst expressed different conclusions and different reactions on the findings of the Tribunal. So, Madam, let us not question the motives of the Tribunal on the ground while mostly upholding our claim, some of its findings are not in our favour.

The House will recall that speaking in this very House Shastriji himself had pointed out, and I quote:—

"However, we have taken a risk no doubt. But then what can we do? Is it suggested that on every border dispute we should go to war?"

It is hardly possible in this background to entertain any suggestion that we should somehow try to get out of this solemn commitment in one way or another. We must remember that even in the midst of the active conflict of August-September, 1965 India chose not to repudiate this Agreement. I submit, Madam, that it would not be right or proper for us to do so now.

Hon'ble Member Shri Dharia and other talked of national interests. Madam, I believe as I stated at the beginning of my speech that our national honour and our larger and long-term interests demand that India should always do what is right and what is proper, and any other view would be taking an extremely short term point of view and would harm us in the long run.

Some hon'ble Members have expressed their concern about the defence of this part of the border. I appreciate this concern and it is something to which we have to give very careful attenion, and, Madam, we are giving that attention.

An honourable Member seemed to suggest that the Government has been influenced in this case by the consideration that the defence of the areawhich he called far-flung although it is no further from us than many other areas of the country-would be difficult and very expensive. This is a entirely wrong attitude to take. It is an incorrect attitude to take and it would be wrong for the Government to think along those lines. I should like to assure the House and make it perfectly clear that when the border is delineated, it will defended be strongly as indeed any other part of the border must be defended. Defence and security will be ensured at all times through the strength and determination of the whole nation and by its valiant armed forces who have left no one in the country or outside in any doubt about our capability to thwart aggression against our sacred

A suggestion has been made that the development of this area should be ensured through the implementation of the various projects. Suggestions were made in the other House

and suggestions have been made to me both by members of the Congress Party and of other parties. One hon. Member tried to suggest that we were taking up this matter as a kind of sop to Gujarat. This again, Madam, if I may humbly suggest is a very wrong way of looking at the problem. It is our concern that the whole area should be developed and should be able to play its part in strengthening the country in every way. The reason why I mentioned it in my statement was that several Members in the other House spoken of it in their speeches. I always welcome any such contsructive suggestion which would promote the prosperity and development of this area and this is the principal task now to which we must pay urgent attention. The Narmada project, which is our most important projects, one of is of interest to more than one State and, Madam, we have been having consultations regarding the most fruitful and productive way of furthering this project for the common benefit of all.

SHRI BHUPESH GUPTA: We can discuss Narmada on a separate motion.

SHRIMATI INDIRA GANDHI: I hope that whatever is possible to provide for the speedy development of this area will soon be done.

It is understandable that a debate of this kind should bring to the fore the larger question of the relationship between India and Pakistan. here we must recognise that there are differences of approach. I can only state the Government's approach to this question. It has been stated on earlier occasions, but I should like to reiterate our policy, which is that we believe that India and Pakistan must some day settle down to a rational relationship of peace and good neighbourliness. We have a background and many problems in common. is not realistic to think that we can go to war on the slightest provocation. It is, therefore, our sincere hope that the settlement of this issue will

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[Shrimati Indira Gandhi] bring to a close an unhappy chapter of discord between India and Pakistan and help towards the promotion of normal and good neighbourly relations between our two countries.

I have dealt with most of the points. I see my hon, friend Shri Sapru here, He remarked—I listened to him although I was not sitting in my place here. I would like to let him and other hon. Members know that was listening to the whole of debate with great attention from my room. Sometimes one is not able to be present here, but fortunately have got the facility of listening to the remarks of hon. Members thus keep in touch with what is happening in the House. As I said. welcome the Motion that this matter be taken into consideration. But hope that having listened to all the speeches and the arguments hon. Members will come conclusion that India must honour its commitment to this agreement which in 1965 was discussed at length in this House and endorsed by it. you.

THE DEPUTY CHAIRMAN: Mr. Rajnarain will reply.

SHRI B. D. KHOBARAGADE (Maharashtra): One question, Madam.

SHRI G. MURAHARI (Uttar Pradesh): Madam, I would forgo my right to speak on this Motion provided you allow Mr. Chandrasekharan to speak.

THE DEPUTY CHAIRMAN: There are so many names before me. It is not that there is only one name or there is only one suggestion. There are many names before me. But the Prime Minister having intervened, I considered that the matter was closed and the mover would reply.

SHRI G. MURAHARI: The matter was not closed.

THE DEPUTY CHAIRMAN: Please listen to me. If the discussion is to go on . . .

SHRI G. MURAHARI: You are going back on your own word.

THE DEPUTY CHAIRMAN: I do not know whether the discussion should go on or not. If the House so desires . . . (Interruption) Mr. Rajnarain, will you reply at this stage?

SHRI BHUPESH GUPTA: Do you think the Prime Minister could convince Mr. Rajnarain if I could not convince him?

श्री राजनारायण: कल वह बात तम हो चुकी है कि प्राइम मितिस्टर साहिबा बीच में इन रवीन करेंगी श्रीर हमने श्रापके पास लिब कर भेज दिया था कि हमारी पार्टी की श्रीर से श्री चन्द्र शेवर बोलेंगे।

THE DEPUTY CHAIRMAN: That is all right. If the debate is to continue, I want to put to you whether you want to reply now or at the end?

SHRI RAJNARAIN: At the end.

SHRI BHUPESH GUPTA: The reply should always be in the end. What are you saying? You are forgetting this practice.

THE DEPUTY CHAIRMAN: Because the Prime Minister has intervened . . .

(Interruption)

DR. B. N. ANTANI (Gujarat): Madam, . . .

THE DEPUTY CHAIRMAN: What do you want to say?

DR. B. N. ANTANI: Madam, on a point of clarification. As I said yesterday in my speech, at one stage members of the Tribunal desired to visit the place on which they were going to arbitrate. Arrangements were made and it was decided that

they were coming. Could or would the hon. Prime Minister, for the sausfaction of people in Kutch who are very much concerned with this point clarify now, why and in what manner was this visit of the members of the Tribunal cancelled? I am emphasising this as does the entire Kutch. The Prime Minister herself visited one very near point. People on cameis greeted her. They are the people who are to-day going to be deprived of that point.

THE DEPUTY CHAIRMAN: Please be brief.

DR. B. N. ANTANI: I will be very brief. I do not have the honour to be Mr. Rajnarain or Mr. Bhupesh Gupta. So I will be brief. Now, the Prime Minister will particulary remember that Chhad Bet has got a natural boundary of sand dunes. Now one is rightly or wrongly under impression—perhaps it is wishful thinking, beggars cannot be choosersthat if the Members of the Tribunal had visited that spot, the impression of the Members of the Tribunal would have been different.

SHRIMATI INDIRA GANDHI: Madam, it was India herself who had suggested such a visit, but after consideration, the Tribunal thought it was not necessary.

SHRI D. B. KHOBARAGADE: Madam, when the Tribunal was appointed, the Governments of Pakistan and India recommended their representatives to constitute the bunal. But there was conflict regarding the person who should be Chairman of the Tribunal. I would like to know from the hon. Prime Minister whether this conflict opinion between India and Pakistan regarding the person who should be the Chairman of the Tribunal, due to any distrust in any particular country and that the Chairman will not be impartial in giving the jaward. If that is so, is it not true that the present award is not a legal

judicious award, but a political award and that the doubts that were expressed in the beginning regarding the appointment of the Chairman have been confirmed now?

SHRIMATI INDIRA GANDHI: It was mentioned in the agreeement, Madam, that if there was no agreement, the Secretary-General would appoint the Chairman.

THE DEPUTY CHAIRMAN: Now the debate will continue. Mr. Mookeriee.

SHRI DEBABRATA MOOKERJEE (West Bengal): Madam Deputy Chairman, the question before the House is this, whether we are prepared to stand by an agreement into which we solemnly entered, that this dispute should be referred to an arbitration. It is well known that an arbitrator's award cannot possibly satisfy on conceivable points all the parties. We have 90 per cent. of the Award in our favour and only 10 per cent. has gone in favour of Pakistan. If we forget the quantitative aspect of it, the real question which will have to be considered is whether this Award has been vitiated by extraneous considerations and whether we should throw it out. It would be my endeayour to show by reference to the intrinsic evidence of the Award itself did not allow that the arbitrators their considerations to be warped by extraneous matter. I will place before you certain excerpts from the Opinion of the Chairman which will in my view make the position plain. Chairman says:

"It is the case of both Parties that the Tribunal is not bound to adhere to either claim line if it concludes on the evidence on record that the boundary lies elsewhere, between the extremes of those lines."

Now let us for a moment see what are the principal considerations which weighed with the arbitrators for the [Shri Debabrata Mookerjee] purpose of arriving at their conclusions. On page 116—I quote— it is said:

"The evidence falls into several broad categories, mainly dealt with separately in the various chapters of this Award: maps, non-cartographical evidence, such as official pronouncements and statements in the form of administration reports, etc., incidents when boundaries in the region were put in issue, and exercise of acts of authority in disputed territory. This material will now be examined seriatim; its total impact on the alignment of the boundary will thereafter be discussed in a concluding section."

So it is plain that the arbitrators aid not go beyond the evidence that they had heard. They confined their considerations to the maps, survey documents, resolutions of Government, administration reports and correspondence at Government level. So I cannot quite conceive how you can impeach the conclusions of the arbitrators. I am talking of the majority opinion. If after having considered this evidence they have come to certain conclusions, could those enclusins be challenged as not being legal?

SHRI SUNDAR SINGH BHANDARI (Rajasthan): What led Mr. Bebler to differ?

SHRI DEBABRATA MOOKERJEE: It is well known that when a Tribunal consists of three persons or five persons, there is scope for difference of opinion. The matter which had been referred to them for consideration was not so simple as not to admit of any difference of opinion. If it were so easy, possibly we ourselves, India and Pøkistan, should have been able to decide the dispute. Not having been able to do so, we felt constrained to agree to arbitration.

[THE VICE CHAIRMAN (SHRI P. K. KUMARAN) in the Chair.]

I might here submit that in any pronouncement which takes the character of a judicial pronouncement, the rival contentions of the parties are examined and examined in as dispassionate a manner as possible and then only certain conclusions reached. If the arbitrators considered the evidence as a whole and then felt that they should reach a particular conclusion, which they acually done, it is not a feature which goes against the acceptance of Award. On the other hand, I am inclined to think that it is a feature which shows that the minds of 'arbitrators took note of the conflicting claims put forward by the disputants before them. If out of 10 points made by a particular party the arbitrator or the Judge negatives 9 points and holds the 10th point made by that party as a good one, that does not vitiate the conclusion reached by the Tribunal or the court concerned.

Sir, it has been argued that this Award, in order to command acceptance, has to be a legal one. I am endeavouring to show that it is legal everywhere, from top to bottom. Exception is taken to a casual observation made on page 153, but I think if we read the Award carefully, the conclusion becomes inescapable that even without this observation the conclusion reached by the majority of the arbitrators is based upon legal, acceptable and credible evidence. This is what is stated on page 153—I quote:

"In my opinion it would be inequitable to recognise these inlets as foreign territory. It would be conducive to friction and conflict. The paramount consideration of promoting peace and stability in this region compels the recognition and confirmation that this territory, which is wholly surrounded by Pakistan territory, also be regarded as such."

If one is careful in reading this passage to which exception has been

taken, it becomes abundantly clear that this observation is only of a casual nature. It is not a determining thing. Peace between India and Pakistan is hoped for as a result or settlement of the dispute. They went clearly upon the evidence that they had heard and after having fully weighed that evidence they came to the conclusion that certain parts ought to go to Pakistan and certain other parts ought to go to India. I am talking of certain parts of the territory going to Pakistan or to India in a rather loose manner. What I mean to say is that they drew the boundary line and for the purpose of determining the boundary line and demarcating it they had to consider the evidence that they had heard and into which they went quite carefully. So in my submission it is not right to say that the arbitrators misconducted If they had allowed judgment to be vitiated by considerations which did not properly arise from the evidence before them, then it might have been open to us challenge the Award and say that we are not bound by it. I would respectfully ask the hon. Members here to point out any passage anywhere from this long expression of opinion show that they went beyond the limits of evidence. The question remains that if after having heard that evidence they came to one conclusion which does not appear to be palatable to us, can we reasonably challenge that opinion and decide to go back upon an international commitment? We cannot eat the cake and have it When we went to arbitration, we took the chance of an award in our favour as much as the chance of an award against us. You cannot very well turn round and say at this moment that since it has been held by the arbitrators that the demarcating line should be along a particular area which you do not like for one reason or another, you are free to go back upon a solemn pledge which vou gave and upon the basis of which

the arbitrators were appointed. consider that it would the height of foliv to think of retracing our steps and repudiate the Award on the ground that it is vitiated by extralegal considerations. I would request Members here to point to any passage in the Award except the one to waich I have referred which would clearly indicate that the Award is vitiated by extraneous matters. Unless that is done clearly I do not think we have any case against this Award. It is true that in certain instances, countries have refused to go by the arbitrators' award. But we have to go upon the evidence and the conclusion reached by the arbitrators. Has anywhere anything been said against the Award on the ground that the conclusion is net supported by the evidence that was produced before them. I have not, I at any rate, have not heard of any such criticism. The only passage to which I drew the attention of the House is said to be the vulnerable one the passage upon which the argument is sought to be built up that this is an Award which is motivated by political considerations. I submit that taking the Award as a whole, we have to decide upon our course of conduct. The Parliament approved of the proposal to go to arbitration. We solemnly pledged that we shall abiding by the conclusions reached by the arbitrators. We produced our evidence before them and if the arbitrators have arrived at a conclusion, mind you, a conclusion of fact, from evidenec adduced by us and by Pakistan that the demarcating line should be drawn along a particular can we, in all honour, go back upon that international commitment? we do that? That is the simple question before us. We have always believed in settlement of disputes arbitration. We have always told the world that we do not believe in war but we believe that all disputes can be settled with goodwill on both sides by reference to methods like arbitration. Arbitration is a well-known method of

[Shri Debabrata Mookerjee] settlement of international disputes. We did not do something which was never heard of. It was not that. We did something which was a recognised method. We agreed to go to arbitration with our eyes wide open. today because of certain inconvenient conclusions reached by the arbitrators, we think of going back upon that a sclemn commitment, I fear we shall be guilty of the worst form of interna-'tional skullduggery. I would ask the House through you to consider this. We have been the loudest in the world to say that we believe in Panchsheel, that we believe in the maintenance of international peace and that all disputes between nations should be decided not by war but by arbitration. Where shall we stand if to-day we go back upon this commitment and behave in a manner very different from the way in which we gave the world to understand that we always wanted peaceful settlement of disputes through peaceful means. I submit this Award, even if unpleasant in certain parts, has to be accepted and there is no way out for us.

K. CHANDRASEKHARAN SHRI .(Kerala): Mr. Vice-Chairman, the hon. Prime Minister was pleased to state that the issue is a political one and on political considerations this Award has to be accepted. The Prime Minister also stated that the issue is not the agreement at this stage. We have long ago passed that stage but the Prime Minister did not refer to the legal aspects that arose out of this agreement. There was also no reference to the aspects as to whether this was an Award after all in conformity with and in pursuance of the agreement that India and Pakistan which had jointly executed and on basis the reference itself was made to the arbitrators. As you know, in the Joint Agreement of 30-6-65 this country had claimed that there was no territorial dispute at all, as there is a well-established boundary running

along the northern edge of the Rann of Kutch as shown it the prepartition maps and which boundary needs to be demarcated on the ground. A lot of confusion has been created on account of the words 'determination' and 'demarcation' but if we read the main reference that this country made, and the claim that this country made, it will be found that there was no question of any territorial dispute as far as India was concerned. India maintains that in the pre-partition maps and in the map of the Government of India in regard to the Province of Sind in 1935 it had been clearly stated as to what was the boundary between Sind and Kutch. It was this boundary that was to be determined, the boundary that was there on the critical date, and it was this boundary on the basis of the determination that has to be demarcated. According to the claim made by Pakistan, the border between India and Pakistan in the Rann of Kutch runs along the 24th Parallel and therefore Pakistan claimed that an area of 3500 square miles of territory in all, had been involved in the dispute. The question therefore, so far as reference to the Joint Agreement was concerned, was based on those two aspects, the claim of India and the claim of Pakistan. And it will be seen, Sir, on a reading of the Award that the majority judgment has found a third case which is neither the case of India nor the case of Pakistan. Ordinarily, Sir, in a civil case a civil court is competent to build up its judgment on a third case which is neither the case of the plaintiff nor of the defendant in a particular suit. But here it is not the question of a civil case; it is not the ordinary competence of a civil court. Here are a set of arbitrators invested with a particular jurisdiction on the basis of a particular Agreement, and they have to act within the four walls of that Agreement and on the wording of that Agreement. they have not so acted in this particular case. The Tribunal has recorded a unanimous finding in an earlier part of its judgment that it has no

power to go outside the bounds of Pakistan claimed before the Tribunal that the Tribunal can outside the bounds of law, but India stated that the Tribunal cannot outside the bounds of law. And it was adjudicated upon and found by the Tribunal unanimously that not adjudicate Ex Aequo Et Bono as no such power had been given or subsequently proposed to be granted to the Tribunal. But in spite of this unanimous finding recorded by the Tribunal in an earlier part of its judgment, practically at the beginning of the inquiry itself, Sir, the Chairman-and another Member of the Tribunal-has gone beyond the Agreement and beyond the terms of reference to build up a case for this judgment, which is absolutely ultra vires of the Agreement on the basis of which the arbitrators were appointed.

I am indeed happy to notice, Minister had that the hon. Prime given a part of her time to pay a tribute to Judge Ales Bebler. Now. if the Prime Minister was sincere in her tribute, she would have stated, she ought to have stated that Judge Bebler was correct and he alone acted within the competence jurisdiction of the Agreement and therefore India would stand by that judgment and not by the majority judgment which is ultra vires of the Agreement.

THE VICE-CHAIRMAN (SHRI P. K. KUMARAN): You have only two more minutes.

CHANDRASEKHARAN: SHRI K. This great diplomat and constitutional expert of Yugoslavia has really understood the position and has decided unto himself that he will not be moved by any political considerations whatsoever, as probably the Chairman and the other Member were concerned with, and the result has been that so far as the Chairman and the other Judge were concerned. they have given a judgment which is

absolutely beyond their jurisdiction. The question therefore is not the issue of the Agreement although that is an issue which could be properly and morally raised on the forum of this House even at this stage but, even Without going into the question of the Agreement, what is the judgment on the basis of the Agreement can always be enquired into, investigated, examined and found by this House, and I maintain, Sir, that the majority judgment is in excess of jurisdiction and ultra vires of the Joint Agreement itself and therefore an absolute nullity. The Tribunal has stated that a boundary alignment should be newly made. But then that boundary alignment, Sir, did not exist on the crucial date. That boundary alignment, Sir, did not exist in the prepartition maps or in the map of the Province of Sind as formulated by the Government of India in 1935. It will be seen that in a fairly long and well discussed judgment, the dissenting Judge Bebler has come to the conclusion fully agreeing with forward by India. claim put dissenting judgment, Mr. Vice-Chairman, Sir, has noticed two particular things, the display of authority in the Rann of Kutch by the ruler of boundaries in the Kutch, and the and in the Survey of India maps Index Map of 1935 of the Province of Sind. On these two aspects there is nothing in the majority judgment Which can canvas against the merits judgment. of the dissenting would submit, Sir, that these are the only relevant criteria, and these criteria having been missed . . . (Time bell rings.) I am just finishing.

These criteria having been missed and the Tribunal having gone upon a case which was never put in the Joint Agreement by India and Pakistan, I submit that the Award has to be treated as unenforceable by this country.

May I make in conclusion, Sir, two or three submissions? I do not know

[Shri K. Chandrasekharan] whether any purpose or use will be served by those submissions. when this House is still discussing this matter, newspaper reports have come, Sir, that representatives of this country's Government and the representatives of the Pakistan Government have reached a certain amount of agreement on the basis Award and on implementation of the proposals contained in this Award. Such an undue haste, if I may say so, on the part of the Government certainly does not serve any good to the country and certainly does not give any importance to the place that Parliament occupies in directing the nation's affairs and in directing the Government to strive for the nation's development. We ought to have made a reference to the United Nations. We ought to have made a reference to the International Court of Justice often called world Court. It is not known as to why we are prepared to the issues, particularly the and juristic issues involved in this case, and the question of the ultra vires nature of this Award to the United Nations or the World Court. May I tell the Government, Sir. with all the humility that I can command at this stage that in deference to the many aspects of the matter that have been pointed out in this House, in deference to the juristic views pro-M. C. Chagla, a pounded by Mr. Member of the Congress Party, and in deference to large sections from among the Congress Party Members themselves who have come out openly in this House and registered their protest against and opposition to implementation of this Award, the least that Government can do to satisfy the conscience of this nation is to refer this matter under article 143 of the Constitution to the Supreme Court of India. Let the Supreme Court give its verdict as to whether this is ultra vires of the Agreement or not. We can then go into the political aspects of the matter. The decision that has been made is a political decision. It is a decision made on the basis of

political expediency. It is stated, Sir, that this will improve India-Pakistan relations. But I should say that this sort of attitude on the part of he Government of India is just displaying that the Government is weak-kneed, that this Government is not prepared to fight for its rightful claims and that this Government is not prepared to fight for its rightful place in the comity of nations. This is the sort of submissiveness being displayed by the Government for which I can only compare the Prime Minister of this country, Shrimati Indira Gandhi, to Mr. Neville Chamberlain in 1938. Neville Chamberlain was

to 4 P.M. prepared barter away things because he that that policy of conciliation would land Great Britain and the world in ultimate peace. But it landed Great Britain and the world in ultimate war. I warn this Governmet now that this attitude that the Government is now taking, this sort of conciliation and this sort of sub-missive outlook on the part of the Government, is going to weaken this country as a whole. It is likely to weaken the morale of the nation as a whole and unless a new policy, a policy of no concessions at all, is taken up by the Government of India we are likely to lose our not only land not only to Pakistan, to China, not only to Ceylon, but we are likely to lose the whole nation itself and this is what the Congress. Government appears to be doing at this stage.

THE VICE-CHAIRMAN (SHRI P. K. KUMARAN): Mr. Niren Ghosh Please try to finish within ten minutes.

SHRI NIREN GHOSH (West Bengal): Yes, Sir. Mr. Vice-Chairman, the Government of India is now in the unenviable position of being assailed from within and from without. This is the position of the Government now and that position flows from the very nature of the policy which they

have been pursuing for a pretty long number of vears. India emerged free and we got our freedom, after a long period of slavery. At that time our borders were undetermined in some places and undemarcated at many places. That being so what the country required was a basic, national political approach towards the whole matter in order to project its true image and to uphold the interests of the nation. In my opinion, that policy should have been one of entering into bilateral negotiations, peaceful negotiations on the basis of give and take. Where the borders are undetermined in some places and undemarcated in other places this is the-only possible political approach that a country can adopt, unless it is a warring country unless it is a chauvinistic country, a country which wants to become aggressive Unfortunately our Government has not adopted that policy. Tt. has not taken that position. In fact they entered into a competition with the Jana Sangh and at certain times with our friends of the S.S.P. in chauvinistic attempts, thinking perhaps that by that approach they could retain their mass basis. Whether it was rational, whether it was patriotic and in the true interests of the country. these thoughts did not occur to them. They plumped in for a chauvinistic policy. And now they find themselves in a position where they are being assailed from all sides. I can only pity them on this score.

Now what is the actual position with regard to this Award? The only stock argument that is being advanced by the Treasury Benches is this, that we cannot go back upon an international commitment. Though it is a bad bargain and our territories are going, in order to honour our international commitment, we have got to swallow it.

[THE VICE-CHAIRMAN (SHRI AKEAR ALI KHAN) in the Chair.]

I say it would have been honourable for the country and patriotic

also if we had entered into bilateral negotiations with Pakistan on a policy of give and take. That was never done. We said we stick to our position and they said they would stick to their position. Had we adopted that attitude of give and take. I do not take it for granted that Pakistan would have reciprocated. They might not have. In fact, the socio-economic conditions being what they are in India and Pakistan, both Governments are reactionary and it is difficult to envisage that good neighbourly relations would be established between India and Pakistan in the near future. But till then every single step forward which goes to lessen tension and to settle some of these controversial border problems is a welcome step. But that position was not adopted, on the basis of give and take. There is nothing on record to show that we adopted such attitude and Pakistan rejected They might have rejected it. But we might have gone on negotiating. But to go for arbitration on such a subject is a step which I do not approve of. That I should say categorically. Just because fwo sovereign States are unable to determine and demar cate the border, they should not sur render their sovereign rights to others, and in this case to the imperialist powers. These imperialist powers always try to set one against the other, they want to make Indians fight those who were once Indians and who are now Pakistanis. They want to make Asians fight They always plump in for that game. Now where is rancour inside the country because our territory is going to another. It would have been better had we on our own volition adopted the policy that I had referred to and said that we can make adjustments, these being undertermined borders, give something here and take something there. If Pakistan had rejected it, then that would have been a different matter. The matter could be dragged on and we can say we will negotiate, negotiate and negotiate till the matter is settled

[Shri Niren Ghosh] have gone in for arbitration was not a good thing. By this the Government has created such a situation that there is some sort of rancour and bitterness inside the country because 300 square miles of our territory is going away.

Quite apart from that matter, if we take the interests of the country as a whole, in this sub-continent unless India can establish peaceful good neighbourly relations with all the countries that are her neighbours, determine and demarcate all boundaries and settle all these disputes once and for all, we will be pawns in the hands of the imperialists time and again and our resources would be wasted again and again. would be wars on Indian soil at one time between India and Pakistan, at another time between India and China and at-yet another time, I don't know between India and which other country. This is not a nice prospect. That is not a good thing. Had all our borders been demarcated formally then of course, there would be no question and we would have stuck to that well-determined position. That would be patriotic, But to be chauvinistic is not nationalism or patriotism. The two things should not be equated. Now communal farvour is there. Always there certain parties which pounce upon all issues on which they can whip up communal fervour and anti-Muslim tension in the country. I would only appeal to some of our friends here, I would appeal to my hon. friend Shri Rajnarain here, that he should take these things into consideration. I take it for granted that he does not want such tension. But talking and arguing things in a way that might create communal tensions does not promote demorcatic movements our country or in Pakistan. That is a point which we should take note of. Having said this I should say that in this case this Award we should honour because it settles some vexatious problem once for all. At least

this problem is settled; if on the western side the border is finalised. determined and demarcated, a great source of tension is eased and to some extent normal relations would prevail. Taking this factor into consideration I should say the Government should adopt the same attitude-not go in for arbitration or the Hague Court or this or that but once for all take this action-of entering into peaceful negotiation with all neighbours. And this applies to the northern boundry as well, the boundary that obtains between China and The same procedure should be adopted and on the basis of give and take we should settle all these . boundary disputes once for all so that we may not be dragged into unnecessary conflict, so that democratic national issues may not get distorted and so that all nations can advance in a democratic and progressive manner. From that standpoint I would say that this Award we should honour and settle this issue and I would parties of the appeal to the other Opposition and to the Congress Members as well that they should whip up communal tension. They should not utter words in a way which. might tend to create communal tension in India. The fundamental policy we should adopt is to conduct negotiations on the basis of give and take wherever the border is undetermined and undemarcated with a view to settling those issues once and for all. Then we would know where we stand. Then we need not give an inch of our territory which is finally demarcated and settled.

SHRI D. L. SEN GUPTA: West Bengal): Mr. Vice-chairman, I have heard many hon, friend speaking on this subject in the last two days and I have not found anybody here who has justified the Award on merits. Some have opposed it while some have tried to support it on moral grounds. I shall discuss that moral aspect here afterwards. I would like only to emphasise here that the bankrupt Government of ours day in and day out

over the All India Radio harangued to the people at large that we gained 90 per cent and we have lost only 10 per cent. This was suicidal. When we have lost 10 per cent which was ours the question of gaining 90 per cent does not arise. Since have lost-even though only 10 per cent-we stand condemned before the people of Pakistan. They will naturally justify their aggression on Kutch on the ground that at least India had wrongfully usurped this 10 per cent of their land. So, Mr. Vice-Chairman. Sir, this Government of ours have not only landed themselves in this disaster where they cannot escape from the responsibility of giving 10 per cent but they are making triumph of it by saying that they have gained 90 per cent. It is sheernonsense and this self-complacency must go.

I have of course noticed the anguish of our Prime Minister and other responsible Ministers of this Govern-I see ment. that they are not happy but they feel helpless. If they really feel the anguish of the people of this country, Mrs. Indira Gandhi has one way before her. She share the anguish of the peope and at the same time observe her moral responsibility in respect of this Award. She can say to the world: I am committed and therefore I giving it. At the same time she can go out of the office by resigning and tell the people: I share your anguish, I have resigned because I feel I did something wrong. This is the way. She csnnot suffer the auguish of the people and also hold the office of the Prime Minister of India: that is a paradox. If anybody is responsible it is her Government. She has no right to continue there with the anguish of the people if she has any.

Mr. Vice-Chairman, I know my time is short. At the same time I tell you here that if this Award is accepted you have no reason—my. friend Mr. Niren Ghosh is not here—to claim the land which China has us-

urped because the logic here is very dangerous.

SHRI MULKA GOVINDA REDDY (Mysore): That is why they are supporting.

SHRI D. L. SEN GUPTA: I do not mind these 350 sq. miles but I mind very seriously the logic behind this. Mr. Vice-Chairman, please give me your indulgence. I am speaking on something important.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Four minutes more. I told you can have a maximum of ten minutes.

SHRI D. L. SEN GUPTA: If I repeat you stop me.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): It is not a question of repating.

SHRI D. L. SEN GUPTA: Now what is the logic? The logic is this. On page 151, last but one paragraph, it is stated:

"As stated earlier, the activities undertaken by Kutch in thes areas cannot be characterised as continuous and effective exercise of jurisdiction. By contrast, the presence of Sind in Dhara Banni and Chhad Bet partakes of characteristics which, having regard to the topography of the territory and the desolate character of the adjacent inhabited region, come as close to effective peaceful occupation and display of authority Government as may reasonably be expected in the circumstances."

If the area is desolate does that mean that my Government has no claim on it? If NEFA and Ladakh were desolate does that mean we have no claim? If that is so, how do they justify their later claims? They cannot. On the next page they say:

"However, in respect of sectors where a continuous and for the region intensive Sind activity, me-

[Shri D. L. Sen Gupta]

eting with no effective opposition from the Kutch side is established, I am of the opinion that Pakistan has made out better and superior title."

They say meeting with no effective Did China opposition. meet with any effective opposition? Ιf did not meet with any effective opposition how do you make any claim for getting back any of the occupied territories? Possibly that will be the argument against us, the moment this Award is accepted, in respect occupied Kashmir. Mr. Vice-Chairman, I am telling you something very serious. I am telling you and through you this House that this issue has three important implications. One is legal, another is consand the titutional third is moral. Everybody has argued here on moral grounds. On legal and constitutional grounds I support Mr. Chagla 100 Mr. Setalvad argued like per cent. a lawyer without reading the brief. And here was Mr. Ramachandran who was more Gandhian that Gandhi himself. Hedid know not $\mathbf{M}\mathbf{r}$. Chagla was. He said he might have been a great Judge but a bad lawyer. He should have remembered that it was Mr. Chagla who placed the Kashmir issue before the U.N. and argued more effectively in 12 hours than what Mr. Krishna Menon could do in 12 hours. when he says something which out of tune Mr. Ramachandran as a Gandhian comes out to say that he is a bad lawyer. It was unjust; it was uncharitable to \mathbf{Mr}_{\cdot} Chagla. constitutional ground you have case to give it. If you are giving it on political grounds for peace harmoney then you are doing something which is beyond your jurisdiction. It is a part of India, how can it be given away without changing the You Constitution? cannot do it without amending the Constitution. So if you want to give it to Pakistan, give it to the Pakistan people right, not in the name of the Award.

and that might foster good relations, harmonious relations. I can give everything for something bigger but what is the point here? It is a bad Award, a perverse Award, it should be rejected.

DR. ANUP SINGH (Punjab): Mr. Vice-Chairman, I think that the question before the House is, should we or should we not accept the Award given by the Tribunal, but unfortunately we have drifted apart. Niren Ghosh has claimed that from its very beginning, from the day independence, India has pursued path of war, this, that and the other thing. These are utterly irrelevant considerations. It has been argued that Mr. Chagla is a better lawyer in this case than Mr. Setalvad, I think that is also beside the point. The point is. Do we or do we not stand committed to certain obligation? am told by people who should knowand I wish that the Defence Minister were here to correct me-that it was at the instance of our spokesman that the words were inserted that there will be no question about the acceptance of this thing, no condition whatsoever. I am told that the Pakistan spokesman was satisfied with the stipulation that the Award would be binding. but we insisted should not be open to any 'ifs' 'buts'. I presume we apprehended, perhaps rightly so under the circumstances, that Pakistan might not deem her commitment. This is my presumption. But having inserted those words clearly "under no circumstances whatsoever"-I am not a lawyer-from the common sense point of view it can be seen that it certainly does not leave any whatsoever.

It has been mentioned endlessly that one-tenth has been given or five-sixth has been given, etc. Did we at any stage say that if the Award is acceptable to us 95 per cent, we will raise no objection and if it is 80 per

cent, we will reject it? No, under the circumstances, it just closes the chapter completely. I think morally, technically, legally and politically we are bound by the Award. I do not subscribe to the idea that Parliament has been bypassed. This agreement was brought before Parliament. We endorsed it. Our friends here consistent. They criticised it then. But when Parliament has it, we made a commitment as a Government, as a nation and as a people. Our record, I think, is second to none, if I may put it mildly, from the day we achieved independence. We have been ardent advocates of peaceful negotiations, settlement of all putes by peaceful negotiations. When we were forced to take up under the most difficult circumstances, we were very unhappy. day, after having made a solemn commitment in writing, having accepted it, for us to go on arguing that are not going to accept it, because there were political considerations, is not right.

Mr. Vice-Chairman, I would like to say just a word or two about this. It has been suggested that the two inlets belong to India and, influenced by political considerations, the Tribunal has given it away to Pakistan. That unfortunately or fortunately is not the case. Let me quote from the document itself. I wish our colleague, Mr. Chagla, had taken the trouble of reading the whole thing, because that would have thrown a little better light. This is the opinion of the Chairman:—

"The two deep infets on either side of Nagar Parkar will constitute the territory of Pakistan. Already in 1885, the Deputy Commissioner of Thar Parkar pointed out that if these inlets were to be considered Kutch territory."

Then, I come to the second paragraph:—

"In my opinion it would be inequitable to recognise these inlets as 278 RS—7

foreign territory. It would be conducive to friction and conflict."

It is not because they belong to India or that we are giving it away to Pakistan. If they were to be considered as part of Kutch, as was claimed earlier, and if they were to be considered foreign territory, that would constitute a permanent and perennial danger to peace between the two.

SHRI SUNDAR SINGH BHAN-DARI: Is it somebody else's foreign territory?

DR. ANUP SINGH: It is neither to India nor Pakistan. He says:—

"The paramount consideration of promoting peace and stability in this region compels the recognition and confirmation that this territory, which is wholly surrounded by Pakistan territory, also be regarded as such."

If you read it very carefully you will find that they have nowhere conceded that the territory belongs to India and that on considerations of amity and peace between the two we are now handing it over to Pakistan. That is not the position. The opinion of the Chairman, in a sense, as Mr. Mookerjee has already pointed out, is casual observation. It may be of a political nature, but it does not by any test whatsoever vitiate the legal position of the judgment that has been given.

Finally, as far as I am concerned, I do hope that in future our Government will be a bit more vigilant and careful in drafting these documents. We have been told that at the time when this draft agreement was brought before the Cabinet Committee, the Law Minister was not present . . .

DR. B. N. ANTANI: After having murdered us,

DR. ANUP SINGH: Mr. Daphtary was out of the country. So, his legal opinion was not available. It was rushed through. I do not know why? I am one with those who are becoming increasingly sceptical about our blind faith in international justice. I do feel that we have to live up to our commitments, as I said earlier, but to feel that because our case is just justice will come to us does not necessarily follow. We went to the Security Council and we have been there for twenty years. I am not suggesting that we should deviate from the path of peaceful negotiations or from our faith in morality ethics. Mr. Dharia, in his youthful exuberance-I will not say recklessness-said hell with the Award. It is very easy to say it, but I am afraid that if we do not honour our international commitments and if we do not recognise the validity of these commitments, all of us, internally, as well as externally, will collectively go to hell. It takes infinitely long to build up certain standards, certain conventions. (Interruption). I was not here to listen to him. I only read it in the papers. I know that he is a serious youngman and I do hope that it was said in a moment of forgetfulness.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Jagat Narain. Please be brief.

श्री जगत नारायरा (हरियांणा) : धापको पता ही है कि मैं श्रापका हुकम माना करता हूं । वाइस चेयरमैन महोदय, यहां पर बहुत से जूरिस्ट्स की तकरीरें हुईं, बड़े बड़े लायक वकीलों की तकरीरें हुईं। श्री राजनारायण जी ने जो प्रस्ताव पेश किया है वह बड़ी योग्यता से पेश किया है। मैं उसका पूरा समर्थन करता हूं।

मैं कोई लीगल श्रादमी नहीं हूं, मैं कोई लोइयर नहीं हूं। उस एस्पेक्ट में न जाते हुए मैं 3-4 बातें रखना चाहता हूं । मैंने बड़े ध्यान से कल अपन भाई सरदार स्वर्ण सिंह को सुना है और आज अपनी बहिन श्रीमती इन्दिरा गांधी को भी बड़े गौर से सुना । यह सब मानते हैं कि आरबीट्रेशन में नहीं जाना चाहिये था, गलती हुई, यह भी मानते हैं कि जो फैसला हुआ वह अनहैप्पी है ।

चार बातें रखी गई हैं। ग्राइडियलिज्म की बात लाई गई है कि हमारे म्राइडियल बहुत ऊंचे हैं। वाइस चेयरमैन महोदय, मैं बड़े श्रदब से पूछता हं-40 साल मैं भी कांग्रेस में रहा हं, मैंने दस साल जेल काटी महात्मा गांधी के हुक्म पर --देजरी वेंचेज से कि क्या महात्मा गांधी के ब्राइडियल्स को स्वीकार करके उनके मृताबिक काम करते हैं। ये ग्राइडियलिज्म की बातें सिवा लेक्चर के बाकी नहीं रही हैं। इसलिए यह जो म्राइडियलिज्म का प्रचार किया जाता है, उपदेश दिया जाता है वह बिल्कुल गलत है। मैं भी 40 साल कांग्रेस में रहा हूं, हर ग्रोहदे पर रहा हूं । मैं समझता हूं कि हमने महात्मा गांधी के ग्रइडियलिज्म को खुद म्रपने हाथों समाप्त करके रख दिया है। इसलिए ग्राइडिल्स की बात न लाएं

दूसरी बात यह कही गई कि प्रान जांय पर वचन न जाई, कहा गया कि हमने वादा किया है, हमने वचन दिया है उसको पूरा करना है। वाइस चेयरमेंन महोदय, ग्रापको याद होगा कि जब चाइना ने हमला किया था तब हमने पालियामेंट मे शपथ खाई थी कि जो 20 हजार मुरब्बा मील रकबा हमारा चीन ने लिया है उसको हम वापस लेंगे। कहां हमारी ग्रान गई उस रकबे को वापस लेने की? क्या हमारी ग्रान इसी में है कि हम ग्रपने रकबे देते चले जायं पाकिस्तान को ग्रौर चीन को? क्या इसी में हमारी ग्रान ग्रौर शान है? हम ग्रपन उस इलाके को क्यों नहीं वापस लेते? पालियामेंट में कांग्रेस के एक ग्रादमी नें

यह नहीं कहा कि चीन के पास जो हमारा 20 हजार मुरब्बा मील रकबा है या पाकिस्तान के पास, एक-तिहाई काश्मीर है उसको बापस लेना है। श्राज कांग्रेस के किसी नेता ने, मेरी बहिन ने या सरदार स्वर्णीसह ने नहीं कहा कि उसको वापस लेना है।

श्री शील भद्र याजी (बिहार) : मैंने बार बार कहा है ।

श्री जगत नारायए। कभी कोशिश की श्रापन उसे वापस लेने की ? (इन्ट्रप्शन्स) मुझे बड़ी खुशी हुई सरदार स्वर्ण सिंह ने ग्रपने ऊपर सारी जिम्मेदारी ली। उन्होंने कहा मत नाम लो लाल बहादुर शास्त्री का, मत. नाम लो श्रफसरों का, मैंने किया है। मैं भी समझता हूं कि उन्होंने किया है। वाइस चेयरमेन महोदय, मैं उसी जिले से भ्राता हूं, उसी शहर से ग्राता हूं, जिससे सरदार स्वर्ण सिंह ग्राते हैं। मेरे बड़े मित्र हैं, दोस्त हैं, हमने इकट्ठे काम किया है। मैं समझता हुं कि उन्होंने यह गलती करवाई है हमारी गवर्नमेंट से जिसकी वजह से हमारा सारा इलाका उनको देना पड़ा है। वे कहते हैं कि जनता हमारे साथ हैं, मेरी बहिन ने कहा कि सारा मुल्क हमारे साथ है । मैं एक ले-मैन हूं, ग्रार्डिनरी वर्कर हूं, बैंक-बैंचर हूं, लीडर नहीं हूं मगर श्रापको कहना चाहता हूं कि रोज लोगों से मेरा वास्ता है , मैं भ्रापको बताऊं कि सारे हिन्दुस्तान में 90 फीसदी लेग इसके खिल फ हैं। ग्रगर मेरे भाई सरदार स्वर्ण सिंह भ्राप मुस्तफी होकर उस इलाके से इलेक्शन लड़ें तो वे जीत नहीं सकते। ग्राज कहा जाता है कि जनता हमारे साथ हैं, हमारे साथ सब लोग हैं। वाइस चेयरमेन मैं कहना चाहता हूं कि लोग बहुत दुखी हैं कच्छ के रन का हिस्सा देने से, जनता म्रापके साथ नहीं है। यहां पर केशक श्राप डेस्कें थपका लें ग्रपनी तकरीर मगर जनता अ। पके साथ नहीं है।

5-7 सूबे ध्रापके हाथ से निकल चुके हैं, यहाँ 30-40 की मेजारिटी है।

मैं ज्यादा टाइम नहीं लुंगा। कहा जाता है कि पालियामेंट ने फैसला किया 1965 ग्रब हमारे लिए वह बाइंडिंग है। मुझे बताइये कितनी बार ग्रापने कांस्टी-ट्यूशन एमेंड किया है। हर सेशन में एमेंड करते रहे हैं। यह कोई जरूरी है कि भ्रगर पहली पार्लियामेंट गलत फैसला कर ले तो नई पार्लियामेंट उसमें तब्दीली न कर सके ? नए म्रादमी म्राए हैं, नए चेहरे भ्राए हैं, नए मेम्बर ग्राए हैं, इसलिए यह कहना कि इसको बदल नहीं सकते, यह सही नहीं हैं। मैं ज्यादा नहीं कहना चाहता। लीडर ग्राफ दि हाउस जब चागला साहब तो ग्रगरवे कोई बात कहते थे सारा हाउस उसको मानता था, हमारी ट्रेजरी बेंचेज मानती थीं। स्राजभी वे ट्रेजरी बेंचेज पर बैठे हैं । इतने काबिल वे वकील हैं, काबिल वे जज रहे हैं। प्राज उन्होंने यह बात कही। क्यों नहीं हमारे नेता उनकी बात को सुनने को तैयार होते, मुझे खुशी होती श्रीमती इन्दिरा गाँधी कुछ न कुछ चागला साहब के मुताल्लिक कहतीं कि उन्होंने गलत बात कही या सही की। वे कुछन कह सकीं, करती रहीं सीतलवाड की । मैं समझता हूं कि चागला साहब ने जो नुकतेनिगाह यहाँ पर रखा वह बिल्कुल दुरुस्त जब झगड़ा है किसी बात का, जब हम महसूस करते हैं कि जो इलाका हम देरहे हैं वह खुन ग्रौर पसीने का इलाका है तो इस केबिनेट को क्या ग्रधिकार है,क्या ग्रस्तियार कि जो पार्लियामेंट का **ग्रौ**र मम्बरान का इलाका है उसको पाकिस्तास इसलिये कांस्डीट्युशन एमेंडमेंट कीजिए, इस हाउस से वोट लीजिए एमेंडमेंट के लिए । उसके बाद दे सकतें हैं या देने की कोशिश कीजिए .म्रापको देना है । म्राप तमाम हिन्द्स्ता**न** श्री जगत नारायण]

के जो बड़े बड़े जुरिस्ट्स हैं उनको इकट्ठा कीजिये ग्रींर चागला साहब ने जो पाइन्ट ग्राफ व्यु रखा है उसे उनके सामने रिखये भगर इसमें निकल सकते हैं किसी तरह से । उन्होंने दो एग्जाम्पिल दिये थे जिसमें उन्होंने फैसला नहीं माना । अगर उस ढंग से निकल सकते हैं तो निकलने की कोशिश कीजिए। याद रखिए यह हमारा मुल्क है, हमारा देश है, इसका हिस्सा भ्रापने चीन के सुपुर्व किया, पाकिस्तान के सुपुर्द किया श्रौर कर रहे हैं। श्राज लंका श्रापसे इलाका माँग रहा है, कल निकोबार भाईलेंड्स भापसे मांगे जायेंगे **ग्रा**हिस्ता-ग्राहिस्ता मौर नेफा जायेगा, भूटान माँगा जायेगा। क्या कुछ भाप देंगे ? इस बात के लिए देंगे कि श्रापको लोगों को खुश रखना है। ग्रगर खुश रखना है तो हिन्दुस्तान का बेड़ा गर्क कर रहे हैं। कोई मौका नहीं कि श्राप इस गद्दी पर बैंठे, छोड़ जायें इस गद्दी को, हिन्दुस्तान को बचायें, हिन्दुस्तान की एक इंच जमीन देने की कोशिश न करें। इन ग्रल्फाज के साथ मैं राजनारायण जी के प्रस्ताव को सपोर्ट करता हं

्रं डा० बी० एन० ग्रन्तनी : स्राज सीतलवाड देवता है । 🛼 🕜

श्री राजनारायण : मुझे ग्रफसोस है कि श्री स्वर्णेसिंह यहाँ पर विराजमान नहीं हैं। इतने महत्वपूर्ण प्रस्ताव पर यहाँ विचार हो रहा है, न प्रधान मंत्री यहाँ हैं ग्रौर म सुरक्षा मंत्री यहाँ हैं।

मैं पहले स्वर्ण सिंह का जवाब देना चाहता हुं स्रोर उनसे निवेदन करूंगा कि जो ग्राउंड रूल्स 1959 में बने थे उन ग्राउन्ड रूल्स को इस भारत पाक सीमा के विर्धारण के लिए क्यों नहीं लागू किय जाता ? मैं उसी को पढ़ देना चाहता हूं

"During the general discussion between the two delegations held from 15th to 19th October, 1959, it was agreed that legal provision must be made for effecting the exchange of territories after demarcation has taken place whenever it becomes necessary."

ग्राउन्ड रूल्स हमारे द्वारा श्रौर पाकिस्तान के श्राधिकारियों द्वारा स्वीकार किए गए थे । ग्रगर ये ग्राउन्ड रूल्स स्वीकार्य हैं, जो पाकिस्तान और हमारी सीमा के निर्धारण के लिए बनाए गए थे, तो उन्हें इस समय क्यों नहीं लागू किया जाता? अगर इनको लागू कर दिया जाता है तो यह सरकार इस दोष से बरी हो जाती है। "Legal provision must be made" इसका मतलब यह है कि हमको कांस्टीट्यूशन एमेंडमेंट करना ही होगा । बिना कांस्टीट्युशन को एमेंड किए हम ग्रपनी टेरीटरी को दे नहीं सकते, श्रपने किसी हिस्से को छोड़ नहीं सकतें*,* यह सावरेन्टी का ट्रांसफर है, प्रभु सत्ता हस्तांतरित हो रही है। हम इसको इतने में ही यहाँ पर कह देना बाहते हैं।

इसी के साथ-साथ श्री लाल बहादुर शास्त्री जी ने जो गलती की या सही बात की उसके बारे में कहना चाहूंगा । जब एग्रीमेंट हुआ 30 जून 1965 को तो उस एग्रीमेंट में इन्होंने ग्रपनी स्थिति साफ की हैं—

"Making our position clear in the agreement we had stated that there was a well-established boundary running roughly along the northern edge of the Rann of Kutch as shown in the pre-partition maps."

यह श्री लाल बहादुर शास्त्री जी लोकसभा में 18 श्रगस्त 1965 को बोले हैं। उसमें उन्होंने यह कहा है कि हमने यह विल्कुल साफ कर दिया है कि हमारी वैल-एस्टेब्लिस्ड बाउन्डरी है। ग्रब मैं यहां के जो कानून के पंडित लोग हैं उनसे यह जानना चाहता हूं कि वेल-एस्टेंब्लिश्ड बाउन्डरी के माने क्या हैं? समुचित रूप से निर्धारित सीमा...

श्री महेक्वर नाथ कौल (नाम-निर्देशित) : यह तो हिन्दी है।

श्री राजनारायगा: जब सम्चित रूप से हमारी निर्धारित सीमा है तो उसी सीमा के बारे मे यह एवार्ड हो सकता है कि वह सीमा हमारी है या नहीं है । कोई नई सीमा बनाई नहीं जा सकती । तीन शब्दों का प्रयोग हुम्रा, वेल इस्टेब्लिश्ड बाउंड्री, डिटरिमनेशन म्नाफ दि बाउंडरी, डिमार्केशन श्राफ दि बाउंडरी, तो जब वेल इस्टेब्लिश्ड बाउंडरी है, सुनिश्चित सीमा है तो डिटरिमड है, हमारी सीमा डिटर-मिंड है ग्रौर डिटरिमनेशन का कोई सवाल ही नहीं उठता है । ग्रगर कोई लीगल ग्रासपेक्ट में जाय तो यही कह सकता है कि क्योंकि हमने माना है कि हमारी सीमा वेल इस्टैबलिण्ड है, सुनिश्चित है, इसलिये म्रब केवल डिमार्केंशन की बात रह गई, तो डिमार्केशन में एक प्वाइंट जायगा, दो प्वाइंट जायगा, दो गज या चार गज इधर उधर होगा, उसमें ऐसा तो नहीं हो सकता कि 315 या 317 या 320 वर्ग मील जमीन हमारी चली जाय। यह तो बिल्कुल हास्यास्पद है कि जो सरकार की स्रोर से तर्कदिया जा रहा है या जो कानूनी मलाहकार हैं उनके द्वारा तर्क दिया जा रहा है। तो इस सम्बन्ध में मैं यही निवेदन कर देना चाहता हूं कि इस सदन को जो श्राश्वासन दिया गया था उसको स्वर्ण सिह जी देखेगे तो कहीं जगह पर वह खड़े नहीं हो रहे हैं, वह हठवादी हों, श्राज भ्रपने घमंड में हों कि जो हम कर रहे है वह कर रहे हैं तो बात भिन्न है।

डा॰ ग्रन्प सिंह : क्या एक बात मैं पूछ सकता हूं ?

श्री राजनारायणः जरूर पूछिंगे ।

DR. ANUP SINGH: These are the words of Shri Lal Bahadur Shastri. There is no doubt about it. But if you read the Agreement, you will find that these words have not been incorporated there. We are bound by the Agreement not by what Shri Lal Bahadur Shastri said in Parliament. It is the Agreement that we have signed.

श्री राजनारायएा : डा० ग्रनूप सिंह, हम ग्रापको समने हैं, डा० ग्रनूप सिंह ने बहुत सही वहा लेकिन मैं वह पढ़ रहा हूं जो कि एग्रीमेंट मे वर्ड हैं, उन्ही को पढ़ रहा हूं । सरदार स्वर्ण सिंह जो ग्रव ग्रा गये। मेरा कहना है कि ये एग्रीमेंट के वर्ड हैं, ऐसा न कहा जाय कि ये एग्रीमेंट के वर्ड नहीं हैं।

उपसभाष्यक्ष (श्री श्रकबर श्रली लान) : हां, श्राप चिलये। You need not be interrupted.

श्री राजनारायएा: जरा ठीक से चलने दीजिये, यों न करिये, क्योंकि देश का सवाल है और हमको हर एक स्नादमी को जवाब देना है। इसमें यह है:—

"India claims that there is noterritorial dispute as there is a well-established boundary running roughly along the northern edge of the Rann of Kutch as shown in the pre-partition maps which needs to be demarcated on the ground."

उसी को श्री लालबहादुर शास्त्री ने 18 अगस्त 1965 ई० को सदन में दुहराया है। तो मैं यह समक्षता हूं कि हमारे अनूप सिंह जी हमारे प्रस्ताव के पक्ष में वोट करेंगे। जब वेल इस्टैंब्लिश्ड हैं, बाजंड्री है तो डिटरिमनेशन की कोई बात नहीं है। जरा सुनिये, आप लोग तो यहां बैठ कर आपस में बात करने लग गये, एक दूसरी मीटिंग होने लगी आज वह वेल इस्टैंब्लिश्ड बाजंड्री सही है या गलत है वही मानी जाय या नहीं मानी जाय ट्राइ- ब्युनल केवल इतना कह सकता है, उसका

श्री राजनारायण]

एक पोर्शन काट कर नहीं दे सकता । हम इस बात को मान सकते हैं अगर इस एग्रीमेंट के मृताबिक एवार्ड जो यह होता, जो यह केवल कह देता, कि ग्रापकी जो 3500 वर्ग मील पाकिस्तान ने मांगी जामीन जो कि है सब उसकी है उस समय हमें श्री स्वर्ण सिंह का तर्क सही लगता, वह यह कह सकते हैं कि यह उसका टर्म ग्राफ रेफरेंस है, क्योंकि पाकिस्तान क्लेम करता है कि 3500 वर्ग मील हमारी टेरिटरी है ग्रीर भारत कहता है कि हमारी वेल इस्टैंब्लिश्ड बाउंड़ी है, टेरिटरी का कोई झगड़ा है नहीं, तो यही दो सवाल तय करने को था कि पाकिस्तान की बात सही है या भारत की बात सही है। डा० अनुप सिंह कहते हैं कि कोई भी कारण हो. किसी भी कारण को ले कर के हो इसको मानने से इंकार नहीं करेंगे, यह हमने कहा है, तो हम ग्रापके जरिये डा० ग्रन्प सिंह से कहना चाहेंगे कि ये दो खम्बों का झगड़ा है कि ये दोनों खम्बों में कौन किसका है ग्रौर ट्राइ-ब्युनल हमें यह एवार्ड दे दे कि कोई तीसरा खम्बा ले लं तो क्या हम तीसरा खम्बा लेने के लिये बाध्य हैं। क्या हमने यही एग्रीमेंट किया है, क्या यही हमारा समनीता है। यह समझोता भाई अनुप सिंह जो नहीं है, अगर एसा भ्रथं फरोगे तो देश को रसातल में ले जा कर डुबाग्रोगे।

इसलिये मैं बहुत ग्रदब से कहना चाहता हूं, इसको छिपाना नहीं चाहता हूं कि हम स्वर्ण सिंह जी को सुप्रीम कोर्ट तक ले जा कर ही रहेंगे, हमारे कागज वगैरह बन रहे हैं, करीब करीब बन गये हैं, दो चार दिन में दाखिल हो जायेंगे, स्वर्ण सिंह जी को वहां जाना होगा । जब बेरूबारी के बारे में यह मामला रेफर हुआ था तो सुप्रीम कोर्ट ने जो फाइंडिंग दी है वह बेरूबारी तक ही सीमित नहीं है, वह फाइंडिंग जेनरल है श्रोर जब भी कहीं भी देना पड़ेगा तो उसके लिये कांस्टीट्यूशनल समेंडमेंट लाना ही पड़ेगा । यह कहां हमारे कंस्टीटयशन में लिखा हम्रा है कि कोई इंटरनेशनल कोई एवार्ड, कोई गलत ग्रौर बेहदा एवार्ड, दे दे श्रीर हम बिना पार्लियामेंट की स्वीकृति के टेरिटरी दे दें। कहां कांस्टीटयुशन मे प्राविजन ऐसा है। तो यह स्रनावश्यक ढंग से रिगमरोल कर रहे हैं कांग्रेस के लोग या उनके जो लीगल एक्सपर्ट हैं या उनके सलाहकार हैं। हमारे मित्र जो बंगाल से श्रा हैं, उनकी हम बहुत इज्जत करते हैं, जज साहब हैं, उन्होंने क्या बहस की, मैं घबड़ा गया, जब गुस्सा बहुत म्राता था नो लाबी में जा कर टहल म्राता था क्योंकि हम इसके ग्रादी नहीं हैं, हमें सबक मिखाया जाता है ला प्वाइट पर मैं ब iाना चाहता हूं कि ला प्वाइट को हमने बहुत ग्रच्छा पढ़ा है, इतना पढ़ा है श्रीर इतना पढ़ा है कि शायद उस बारीकी से हमारे जो लीगल प्रैक्टीशनर्स हैं हाई कोर्टों में वह नहीं पढते हैं क्योंकि हमारे जितने हाई कोर्ट के एडवोकेट हैं वह जिसमें पैरवी किये उसमें हम हारे हैं ग्रौर जिसकी पैरवी हमने खुद की है जीत हैं, यह हम भ्रापको बता देना चाहते हैं। ग्रब मैं इस ब त को यहीं रख रहा हूं ग्रौर ग्रब मैं स्नारहा हुं स्रपने मित्र श्री भूपेश गुप्ता पर।

यह कच्छ लड़त समिति है, गुजरात कच्छ लड़त समिति है, कच्छ की हिफ़ाजत के लिये लड़ने वाली कमेटी, यह समिति गुजरात में बनी है। प्रब इस कमेटी के सदस्य कौन कौन हैं, जरा सुनिये, उनके नाम हैं:-श्री इन्द्रलाल याज्ञनिक, श्री मनुभाई पालखी वाला— समाजवादी पक्ष संतोपा---,श्री विद्युत ठाकुर ---पी० एस० पी० प्रजा समाज-वादी पक्ष-, श्री सुबोध मेहता-साम्यवादी पक्ष भूपेश गुप्ता-श्री नरेन्द्रसिंह झाला-स्वतंत्र पक्ष, श्री दिनकर मेहता—मार्कसिस्ट साम्यवादी पक्ष, श्री चिमन भाई पटेल---जनसंघ,श्री दरसनदास परमार—रिपब्लिकिन पक्ष, श्री इन्द्रलाल छालिया--हिन्दू महासभा श्री राजेन्द्र लाल कपासी—गुजरात विद्यार्थी संघ, श्री प्रकाश रावल—राष्ट्रीय विद्यार्थी समाज ।

SHRI BHUPESH GUPTA: Things are being done along that line.

SHRI NIREN GHOSH: We have spoken our line.

श्री राजनारायण : श्री नीरेन घोष ने ग्रपना रुख यहाँ बताया ग्रीर श्री नीरेन घोष के जो सम्मानित सदस्य गुजरात में हैं वह ग्रपना रुख वता रहे हैं। देखिये मैं ग्रापको बताता हूं श्रीमन् । इतनो हिम्मत नहीं है कम्युनिस्ट पार्टी की, भारतीय कम्युनिस्ट पार्टी की या मार्क्सवादी कम्युनिस्ट पार्टी की, कि इस समय गुजरात में जो वातावरण है जो एटमासफेयर है, उसके विरोध में चलें। पहले वह नहीं श्राये थे, बाद में वह जब हम लोगों ने कहा कि अच्छा मत आस्रो तो मजबूर होकर उन्होंने कहा कि हम आयोंगे और तब इस कमेटी के सदस्य बने ग्रौर मेरी उपस्थिति में, मैं वहाँ विराजमान हं, एक डेपूटेशन इन लोगों के साथ गया वहाँ के मुख्य मंत्री के पास ग्रीर वहाँ के मुख्य मंत्री को जो डेपुटेशन गया वह क्या है, उस सब को पढ़ने में ज्यादा समय लगेगा, लेकिन इतना कह दूं कि यह था कि ये तमाम सदस्य प्रार्थना करते हैं कि सरकार एवार्ड को न माने। यह वहाँ के मुख्य मंत्री को मेमो-रेंडम सबिमट हुम्रा।

[THE DEPUTY CHAIRMAN in the Chair.]

जिसमें भारतीय कम्युनिस्ट पार्टी—श्री भूपेश गुप्ता, जिसमें मावर्सवादी कम्युनिस्ट पार्टी—श्री नीरेन घोष, वहीं थे, तो ग्रब यहाँ कुछ बोलें ग्रीर वहाँ कुछ बोलें, इसका हमारे पास कोई इलाज नहीं है।

شری اکهرهلی خان: آیکی دوستی

†[श्री ग्रकबर ग्रली खान : ग्रापकी दोस्ती है ।]

श्री राजनारायण: दोस्ती तो हमारी खूब है। माननीया, एक बात श्रीर में कहना

() Hindi transliteration.

वाहुंगा। मैं तहेदिल से इस बात को चाहता है कि श्री भूपेश गुप्त हमारे साथ हों, मैं तहेदिल से इस बात को चाहता हूं कि श्री नीरेन घोष हमारे साथ हों ग्रौर मैं उसी बात को महे-नजर रखते हुये इन लोगों से एक ग्रपील करना बाहुंगा कि इतिहास को दूहरायें नहीं, इतिहास की पुनरावृत्ति नहीं होनी चाहिये, 1942 की, 1940 की। श्री भूपेश गुप्ता जो कहते हैं, शावेनिज्म, नैरो ग्राउटलुक । मैं इनसे पूछना चाहता हूं कि क्या संकृचित राष्ट्री-यता है। फिर भ्वेश गुप्त को मैं याद दिलाना बाहता हूं कि चले जायं जरा रूसी क्रांति के समय । क्या वे केमीनाव का पार्ट यहाँ प्ले नहीं कर रहे हैं। ग्राज श्री भूपेश गुप्त ग्रीर श्री नीरेन घोष से मैं ग्रदब के साथ कहना बाहता हं कि वे केमीनाव श्रौर जिन्होव्हीद का पार्ट प्ले कर रहे हैं। उन लोगों ने, जब लीनिन ने कहा कि सोशलिस्ट रिवाल्यशन के लिये तैयार हो, तो क्या बड़ा शावनिस्टि है क्योंकि एक मुल्क में समाजवादी क्रांति हो ही नहीं सकती है, समाजवादी क्रांति राप्ट्-ज्यापी नहीं है विश्वव्यापी है इसलिये लेनिन शाविनिस्ट है। वही तर्क, जो ग्राज मातुभूमि की रक्षा के लिये लड़ रहे हैं, श्री भूपेश गुप्त कहते हैं कि शाविनिस्टिक एटीट्युड भत रहो । स्राप किस बहार में बह रहे हैं जो कहते हैं कि एंग्लो इण्डियन के क्लब में प्रधान मंत्री फंस गये। मैं कहना चाहता हूं श्री भूपेश गुप्त से कि प्रधान मंत्री को फंसने दो, फंसा करें। स्राप काहे को फंस रहे हो क्योंकि यह सारा अग्रीमेंट एंग्लो अमरीकन का है। यह एंग्लो श्रमरीकन लोग कहते हैं इस एग्री-भेन्ट को भारत सरकार माने स्रौर भूपेश गुप्त कहते हैं कि इस एग्रीमेन्ट को भारत सरकार माने । स्राज भूपेश गुप्त एंग्लो स्रमरीकन की दलाली कर रहे हैं। मैं यह डंके की चोट कह रहा हं। फर्क क्या है इस बात को देखों...,

SHRI BHUPESH GUPTA: I would like Madam Deputy Chairman, our enduring friendship to survive the onslaught of the Kutch Award.

श्री राजनारायण: देखिये मैं बिलकूल सफायी से कहना चाहता हं क्योंकि अगर भपेश गप्त जी बिलकूल सैटिसफाइड हैं कि देशभिक्त की धारा प्रवाहित हो रही है तो हमको ईमानदारी के साथ बतास्रो कि क्या भपेश गप्त कहते है कि इस अवार्ड को न मानो। क्या ग्रमरीका कहता है कि इस ग्रवार्ड को न मानो, ब्रिटेन कहता है कि मानो । झख मार कर मानना पड़ेगा ? मै भूपेश गुप्त की जानकारी के लिये बता दूं, जो आगे बताने वाला हं ग्रभी बता दं, कि जब एक इन्टर्नल कैबिनट सुप्रीम पावर यहाँ बनी हुई थी, जब 1965 में माननीया, यहाँ की सरकार ने श्रपनी भ्रांतरिम कमेटी बैठाकर यह फैसला दिया कि कच्छ पर हमारा हवाई जहाज, जायेगा. पाँच ग्रादिमयों की कमेटी थी ग्रौर 12 घंटे के ग्रंदर उन पाँच ग्रादिमयों की कमेटी की चर्चा ब्रिटेन में पहुंच गई ग्रौर ब्रिटेन के प्रधान मंत्री ने यहाँ के प्रधान मंत्री को कहा: खबरदार, ग्रगर तुमने कच्छ पर हवाई जहाज का इस्नेमाल किया तो हम सीटो नाटो के एग्रीमेन्ट के मुताबिक पाकिस्तान का साथ देंगे स्रोर उसके बाद वहाँ हवाई जहाज का हमला नहीं हुआ। इसलिये मैं भूपेश गुप्त को बताना चाहंगा, ग्राज इस कच्छ फैसले की लेकर क्या भूपेश जी ब्रिटेन का साथ नहीं दे रहे है।

श्री भूपेश गुप्तः । प्राइम मिनिस्टर ने इसका जवाब द विया है।

THE DEPUTY CHAIRMAN: Mr. Rajnarain, you must finish now.

श्री राजनारायण : माननीया, मैं हाथ जोड़्ंगा श्राप हम को जरा चलने दीजिए। प्रव मैं श्री स्वर्ण सिंह को जवाब देता हूं क्योंकि वह श्रा गये हैं।

THE DEPUTY CHAIRMAN: After you Mr. Bhandari has to reply.

श्री राजनारायगा: देखिये, मैं संसदीय प्रथा को जानता हूं। जितने लोग बोले हैं हमारे पक्ष में ग्रौर विपक्ष में सब को हमें जवाब देना है, खास तौर से विपक्ष को ।

THE DEPUTY CHAIRMAN: Mr. Rajnarain, you will have to limit your time.

श्री राजनारायण : माननीया, हम श्रापसे थोड़ा समय श्रीर चाहेंगे।

THE DEPUTY CHAIRMAN: You are such a good parliamentarian. You can finish replying to every one in 20 minutes.

श्री राजनारायण: मैं ग्रापकी ग्राज्ञा को शिरोधार्य करके चलने की कोशिश करूंगा। जराधीरज रखिये।

देखिये, श्री लाल बहादुर शास्त्री श्री स्वर्ण सिंह को कंडम कर रहे हैं। यह है डा ० राम मनोहर लोहिया का पत्र 12 श्रप्रैल 1965 का...

THE DEPUTY CHAIRMAN: You cannot go into details now.

श्री राजनारायरा : जरा सुना जाय । ग्रगर ग्राप हमें हर विषय पर टोकना चाहेंगी तो हमारा बोलना व्यर्थ है । यह इसी से संबंधित है । देखिये उन्होंने क्या लिखा है:

"प्रिय श्री नेता, ग्रब तक मेरे पत्नों का ग्राप पर कोई ग्रसर नहीं पड़ा। ग्रव मैं ग्राखिरी कोशिश कर रहा हूं। ग्रापकी उस हैस्यित को यह पत्र लिख रहा हूं जिससे ग्राप सदन के नेता हों।

यह जरूरी है कि आप सदन में एक बयान दें जिससे भारत की भूमि के बारे में "विवादभत्त क्षेत्र" की संज्ञा कभी इस्तेमाल न की जा सके। यह केवल मंत्रियों के लिये ही नहीं बल्कि किसी हद तक सब जनता और समाचारपत्रों के लिये फायदेमंद होगा। इन शब्दों का इस्तेमाल किसी भी क्षेत्र के बारे में तब ही हो सकता है जब उन्हें विदेशियों को

देने की संधि पर हस्ताक्षर होने वाले हों या हो गये हों। उसके पहले इनका इस्तेमाल विशुद्ध विद्रोह है।"

डा ० लोहिया ने, चूिक भारत सरकार गलती करती थ्रा रही थी, जो हमारी जमीन थी उस पर ग्रगर किसी ने क्नेम कर दिया तो मान लेती थी क्योंकि सरकार झिझकती है कि विवादास्पद है। यह हमारे गर्दन को हर समय कोड़ रही थी। श्री लाल बहादुर शास्त्री ने भो जवाब दिया उसको भी थोड़ा पढ़ा देता हूं। हां, हा ० लोहिया के लेटर का भ्राखिरी पैरा रह गया हैं जो इंस प्रकार है:

"मैं सदन में कई बार कह चुका हूं कि हदबंदी का मामला केवल कुछ गज इधर उधर का होता है और कहीं 100, 500 एकड़ का होता है। तो सिर्फ देने का नहीं होता है ले लेने का भी होता है...

प्रधान मंत्री का उत्तर:

"प्रिय डाक्टर साहब, नमस्कार। श्रापका 12 अप्रैल 1965 का पत्न प्राप्त हुगा है। मैं ग्रापसे सहमत हूं कि 'विवाद-प्रस्त'' शब्द के प्रयोग करने से हमें साव-धान होना चाहिये। यह ठीक है कि हमने भूतकाल में कुछ सरकारी कागजों में "विवादप्रस्त" का प्रयोग किया है। इसके बदले में जहा तक सम्भव हो भार-तीय क्षेत्र जिनके सम्बन्ध में पाकिस्तान ने दावा किया है, शब्दों का प्रयोग भविष्य में कर सकते हैं। मैं इस मामले पर विचार कर रहा हूं श्रौर उचित ग्रादेश जारी करूंगा।"

श्री लाल बहादुर शास्त्री ने डा ० लोहिया के नाम श्रपने पत्न में यह बिल्कुल सफायी के साथ कहा कि मैं इस बात को सही तरीके से भानता हूं कि हमको विवादग्रस्त शब्द का प्रयोग नहीं करना चाहिये श्रीर उन्होंने मान-नीया, इस बात को माना कि भारत सरकार की श्रोर से पहले गलती से विवादग्रस्त शब्द का प्रयोग हो गया है जिसके लिये उन्होंने खुद एक सुझाव स्रागे दिया कि मैं चाहूंगा कि स्रब ऐसा प्रयोग हो यह भारत की जमीन है, स्रब पाकिस्तान इस पर स्रपना स्रधिकार जमा रहा है...

उपसभापति : ग्रब बस करना चाहिये । 5 बजे के ग्रन्दर समाप्त कीजिए।

श्री राजनारायण : जल्दी जल्दी में समाप्त कर रहा हूं। श्रव मैं कहना चाहूंगा। क्या हम राष्ट्र भक्त नही हैं। मैं श्रपने उन मिलों से पूछना चाहता हू, श्रनप सिंह सरीखें, कि जब तिब्बत पर चीन का हमला हुआ, तिब्बत को चीन को दिया गया तो कौन सा इन्टरनेशनल ट्राइब्यूनल था जब हमने साढ़ 14,000 वर्ग मील लद्दाख के इलाके में श्रकसाईचिन की तरफ जमीन छोड़ दी। तब किस इन्टरनेशनल ट्राइब्यूनल ने कहा कि ऐसा करो। श्रव हमने उत्तर पूर्व सीमा श्रंचल, उर्वशीयम में, चीन की श्रपनी जमीन छोड़ी थी तो किस ट्राइब्यूनल ने कहा था। श्रगर एक नारा था बराबर शांति, शांति, शांति, तो मैं श्री भूपेश गुप्त, श्रापको सलामी दूगा...

(Time bell rings.)

उपसभापति : ग्रब खत्म कीजिये ।

श्री राजमारायण: श्राप चलें जाइये श्रीर रूस से कह दीजिये कि साइबेरिया का जो टुकड़ा चीन मांग रहा है, वह उसको दे दीजिये, मैं अनूपिसह से कहना चाहता हूं वे चले जायें श्रीर ब्रिटेन से कह दें कि तुम डोवर को छोड़ दो श्रीर इसी तरह से श्रमेरिका से कहें कि न्यूयार्क तुम से जे लें। मैं नीरेन घोष से कहना चाहता हू कि हमे तो वह शांति का पाट पढ़ाना चाहते है लेकिन चीन हमारी छाती पर बैठकर हप म जमीन ले रहा है तो चीन के शांति का पाट क्यों नहीं पढ़ाते हो। हमसे कहते हो: शांति, शांति, शांति। दुर्बलता शांति नहीं है, कायरता शांति नहीं है।

(Time bell rings.)

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उासभापति : 5 मिनट में खत्म करना .होगा । 5 बजने वाले हैं।

SHRI BHUPESH GUPTA: I assure you if he speaks a little longer, no more territory will be lost. Neither will we get any.

THE DEPUTY CHAIRMAN: Mr. Gupta, you had your say.

श्री राजनारायरा : देखिये बीच का समय बीच में कोई न बोले। •काट लीजिएगा, ·तो मैं यह निवेदन कर रहा हूं कि 1940 में लाहौर में प्रस्ताव पास किया कि पाकिस्तान बने। उन लोगों को मल्क की क्या चिन्ता है जो हमेशा ग्रपने को गिरगिट की तरह रंग बदलते रहें। राजनीति में उन्होंने यही सीखा । उन्हें मातुभूमि की सूरक्षा की - क्या चिता है ? मैं भ्राज सफाई से कहना चाहता हं कि देश की, मात्भमि की, सूरक्षा का भाव उन्हीं लोगों के ग्रंदर हो सकता है जो कि ग्रार्थिक क्रांति में यकीन करते हैं, जो समाज में समता लाना चाहते हैं। जो मातुभूमि की सूरक्षा राष्ट्रभक्त हो कर करना चाहते हैं वही हामारी बात समझ पायेंगे, उसके विपरीत जिनका ग्राचरण होगा हमारी बात क्या समझेंगे । क्या ग्रन्प सिंह, स्वर्ण सिंह ग्रौर इंदिरा गाँधी ग्रौर सब ने 1947 में जब 14, 15 जून को जिस के मुताबिक प्रस्ताव पास हुग्रा, भारत और पाकिस्तान, बना, यह नहीं कहा था कि एक मर्तबा मुल्क का वटवारा हो जायेगा तो भारत पाक एकता होगी, उन में शाँति रहेगी। शाँति के नाम पर, कम्युनल शांति के नाम पर कहा गया कि शांति कायम रहेगी अगर मुल्क को बाँट ोगे। मगर शाँति नहीं रही, बटवारे के बाद साढे सात लाख जानें गई। उस के बाद सफायी से कहना चाहता हूं कि ...इंट्रप्शन ... श्रव देखिये ग्राप बीच में न बोलिये। ग्रभी **-5** नहीं बजा है ...

उपसभापति : पाँच बज चुके हैं।

श्री राजनारायणः देख रहा हूं। पाँच मिनट में ...

उरसभापति : 5 मिनट नहीं 5 बजे।

श्री राजनारायणः उस में ग्राधा समय माननीया ग्रापके इन्ट्रप्शन्स ने ले लिया । हम क्या करें?

5 P.M.

तो र्मे यह कहना हं कि शाँति, शाँति कह करके और मुल्क को बाँट कर के शान्ति नहीं होगी। जिस तरह से सरकार ने काश्मीर के हिस्से को देकर शान्ति नहीं की है. जिस तरह से लियाकत नेहरू पैक्ट से शाँति नहीं हुई है, जिस तरह से नेहरू नून संधि से शांति नही हुई है, जिस तरह से सिंध कैनाल एग्रीमेंट से शान्ति नहीं हुई है, ताशकंद समझौते से शाँति नहीं हई है, उसी तरह से इस कच्छ समझौते से भी शांति नहीं होगी । श्राप इस हवाई एवार्ड को इम्पलीमेंट करेंगे तब भी शान्ति नहीं होगी। उस के बाद फिर काश्मीर का सवाल स्रायेगा, फिर पश्चिमी स्रौर पूर्वी पाकिस्तान को मिलाने के लिए गलियार का सवाल भ्रायेगा । इसलिए मैं श्री भूपेश गुप्ता से निवेदन करना चाहता हूं कि ग्रगर वे हमारे साथ निरंतर संबंध कायम रखना चाहते हैं, श्रगर व इस चीज में शांति चाहते हैं तो भारत श्रौर पाक का एक महा-संघ बने, एक कॉफिड़ेशन बने। हमने शेख भ्रब्दुल्ला से तीन चार घंटे बातचीत की थी दिल्ली में श्रौर उन को यह सुझाव दिया था कि वे कांफिड़शन की बात को चलायें। हम ने उन से कहा कि जब वे पाकिस्तान जाँय तो वहाँ के नेतास्रों को काँफिड़ेशन की को समझायें क्योंकि ग्रीर पाकिस्तान जो बना है वह हेटरेड की भावना पर बना है। हिन्दू मुसलमानों के बीच ग्रंग्रेजों ने जो नफरत पैदा की उसकी वजह से ही इस मुल्क के दो टुकड़े हए भीर यही चीज इसकी बुनियाद है।

यह जो नफरत की बुनियाद है वह कभी भी सहज रिश्ता कायम नहीं होने देता है । अगर दोनों मुल्कों के बीच सहज रिश्ता कायम करना है तो उस के लिए एक ही रास्ता है और वह यह है कि दोनों मुल्कों का एक लूज काँफिड्रेशन बनाया जाय। एक मतंबा वहाँ का प्रेजीडेन्ट बने और यहाँ का प्रधान मंत्री बने और वहाँ का प्रधान मंत्री बने । दोगों की सुरक्षा एक हो और अन्तरराष्ट्रीय विषय भी एक हों। जब हम इस तरह का काँफिड्रेशन बनायेंगे तब जाकर शांति हो सकती है।

मैं श्री भूपेश गुप्ता से ज्यादा अन्तर-राष्ट्रीय हूं। मैं विश्व वन्धुत्व को मानता हूं। म्राज यहां पर कोई विश्व पार्लियामेंट बनाई जाये स्नाज यहां पर कोई विश्व सरकार बनाई जाये । ग्रगर वह विश्व सरकार ग्रौर विश्व पालियामेंट बनती है स्रौर वह ईमानदारी के साथ कोई फैसला करती है तो हम उसको मानने के लिए तैयार हैं। मगर जब तक भारत ग्रीर पाक का ग्रलग ग्रलग ग्रस्तित्व कायम है तब तक हमारी एक इंच जमीन भी उसको देना कायरता है, देशद्रोह है, दुर्बलता है तथा देश के लिए गुनाह है। श्री भूपेश गुप्ता और श्री निरेन घोष ग्रयने को विरोधी पक्ष का कहते हैं। तो विरोधी पक्ष का यह चरित्र नहीं होना चाहिये कि मौके पर अपनी मतलब की बात कह दें। अगर आज रूस यह कहता है कि कच्छ एवार्ड नहीं माना जाना चाहिये तो उसके संबंध में श्री भूपेशगुप्ता क्या कहेंगे। मैं श्री भूपेश गुप्ता को बतला देना चाहता हूं कि रूस का काश्मीर के संबध में रुख बदलने वाला है क्योंकि उसने कह दिया है कि काश्मीर का जो मामला है वह पहले जैसा नहीं रह गया है। उन्हें रूस की बात का कुछ दिनों बाद पता चल जायेगा । इसलिए, हे भूपेश गुप्ता, हे निरेन घोष, हे श्रीमती इन्दिरा नेहरू गांधी मैं तुम से यह कहना चाहता हूं कि ग्रगर तुम इस मातृभूमि की रक्षा करना चाहते हो, तो हमारी जिन्दगी लेकर भी इस एवार्ड को ठुकरा दो।
तुम मातृ भूमि की रक्षा के लिये ग्रपने हाथ
में पिस्टल ले कर हमें मार डालो मगर इसकी
रक्षा करो। इसलिये मैं चाहता हूं कि इस
एवार्ड को हरगिज न माना जाय ग्रौर
जो इसको मानने की बात करता है यह देश
द्रोही है, गद्दार है ग्रौर जनता को नरक में
ले जाने वाला है।

श्री सुन्दर सिंह भंडारी: उप सभापित महोदया, में सदन के उन सभी सदस्यों का श्राभारी हूं जिन्होंने इस प्रस्ताव पर श्रपने विचार यहां रखें। मुझे इस बात की भी प्रसन्नता है कि कुछ माननीय सदस्यों ने इस प्रस्ताव पर विचार करते समय राजनी-तिक सीमाश्रों में श्रपने को बांधना श्रनिवार्य नहीं समझा श्रीर जो उनकी स्पष्ट तथा शुद्ध भावनायें थीं, उसके श्रन्तर्गत उन्होंने श्रपने विचार को यहां पर व्यक्त किया।

प्रधान मंत्री महोदया ने भी जो इस विवाद में भाग लेकर सरकार की नीति के सम्बन्ध में कुछ बातें कही, मैं समझता हुं उनसे इस एवार्ड के सम्बन्ध में उन्हें पुन: विचार करने के सम्बन्ध में पुष्टि प्रदान की। सरकार ने यह मत माना कि पाकिस्तान ने जो इनिडेंस दिये ग्रपने क्लेम को सिद्ध करने के लिये और जिस श्राधार पर उसने सारी इविडेन्स दी, ट्राइब्युनल ने उसके एक भी कन्टेन्शन को स्वीकार नहीं किया। पाकिस्तान ने सब प्रकार के इविडेन्स इस मामले के ऊपर दिये थे फिर भी ट्राइव्यूनल ने उनको नहीं माना । अर्थात् जो आधार पाकिस्तान ने इस भूभाग को मांगने के लिये दिये थे वे ग्रब समाप्त हो गये हैं ग्रीर शायद सरकार भी अनहैपी है कि पाकिस्तान के कन्टेन्शन को न मानते हुये भी ट्राइब्यूनल ने कुछ इलाके जो हमारे है पाकिस्तान को देना स्वीकार किया ।

श्री भूषेश गुप्ता का यह तर्क है कि जब हम ट्राइव्यूनल के पास गये तो यह मान कर श्री सुन्दर सिंह भंडारी]

चलना चाहिये कि 100 फीसदी मामला हमारे पक्ष में तय नही होता । मैं नही समझता कि उनकी यह बात किसी तर्क पर स्राधारित है कि जब हम ट्राइव्युनल के पास गये तो उसको कुछ न कुछ काट छांट कर ही फैसला करना चाहिये। मैं यह तो मान सकता हं कि हमारा जो 100 फीसदी का क्लेम था उसको 100 फीसदी मानता या फिर 100 फीसदी रिजेक्ट कर देता । क्या ट्राइव्युनल में जाने का यह मतलब होता है कि वह अपना डिसकाउन्ट काट कर 70 फी सदी, 80 फी-सदी पर ही फैसला दे। मैं नही समझता कि किसी ट्राइव्युनल के गठन के सिद्धान्त पर षह चीज निहित है। श्री ग्रन्प सिह जी. ने बीच में एक नया शगुफा छेड़ा कि चूकि कुछ इन्लैटस का सवाल था, मामला कुछ गड़बड़ था स्रोर इसी वजह से उन्होंने इस क्षेत्र को फारेन टेरीटरी कहा। इसका अर्थ यह निकलता है कि वह हिस्सा न हिन्दुस्तान का था ग्रौर नहीं पाकिस्तान का था। इस-लिये ग्रगर ट्राइव्युनल ने इस इनलेटस को पाकिस्तान को देने का फैसला किया सो यह बात भी मैं सेशन ग्राफ़ टैंरिटरी की परिभाषा में नही ख़ाती है। मैं दाद देता हं उनके तर्क की । लेकिन पाकिस्तान ने जिस श्राधार पर विचार किया, यही उसका मुख्य कारण है ट्राइब्युनल पर ग्राक्षेप करने का।

DR. ANUP SINGH: I just want to make a correction. I do not recall what I said, but I am sure I did not mean this. I was quoting from the text of the judgment itself. What I said was. Nowhere has the Tribunal admitted that the territory belonged to India. Therefore, when they have given it to Pakistan, it cannot be inferred that it belongs to India and now it is being given to Pakistan.

SHRI SUNDAR SINGH BHAN-DARI: You quoted some word "foreign" in that. What do you interpret by that? DR. ANUP SINGH: It is not my word.

SHRI SUNDAR SINGH BHANDARI; Your interpretation.

DR. ANUP SINGH: Not my interpretation.

श्री सुन्दर सिंह भंडारी: मेरा निवेदन है कि इस सारे क्षेत्र के गारे में ग्रौर इस ग्रवस्था में जे कुछ उन्होंने लिखा है, वह पार्टिजन दृष्टिकंण सिद्ध करता है।

"In respect of those sectors of the Rann in relation to which nospecific evidence in the way of display of Sind authority, or merely trivial or isolated evidence of such a character, supports Pakistan's claim, I pronounce in favour of India."

मैंने शुरू से ही यह बात रखने की के शिश की है कि टाइब्यनल ने एवार्ड देते समय पाकिस्तान के लिए कौन सी चीज वनती है स्रौर कौनसी चीज नहीं बनती है, इस ग्राधार पर सारी बात की है। एक एवार्ड देने वाले ट्राइब्युनल को जिस निष्पक्षता से ग्रपना रोल ग्रदा करना चाहिये था, जिस भाषा, एप्रोच से इस प्रशन कं। हल करना चाहिये था, वह उसने नहीं किया । उसका यह कहना कि ग्रम्क ग्रम्क हिस्से पर पाकिस्तान ने ग्रपनी एक्टीविटीज को साबित किया ग्रौर चुंकि कच्छ की तरह से उसका खंडन नहीं किया गया, इस वजह से वह हिस्सा पाकिस्तान कों जाता है। मेरा यह कहना है कि ट्रिब्युनल की परिभाषा में, ट्रिब्युनल की शब्दावलि में यह एक पक्षपातपूर्ण दृष्टिकोंण है ग्रीर इसी लिये इस दिब्युनल के अवार्ड के सम्बन्ध में यह आरोप रहा है कि उसने ट्रिब्युनल की हैसियत में विचार नहीं किया । जब कि पाकिस्तान के सारे कंटेंशंस कें उसने ग्रस्वीकार किया, फिर भी उसने एकपक्षीय दुष्टिकीण ले कर के विचार किया।

एक तर्क दिया गया प्रधान मंत्री की स्रोर से कि बेरूबाड़ी में एनक्लेब्ज के ट्रांस्फर का सवाल था भ्रौर इसलिये कांस्टिट्युशन में ग्रमेंडमेंट की जरूरत पड़ी। लेकिन ट्रांस्फर न हों, एनक्लेब्ज देना मान्न हों, if it is mutual transfer, दानों तरफ लेना देना हों ता तो कांस्टिट्य शनल अमेंडमेंट की जरूरत पड़ेगी भौर अगर केवल देने का ही फैसला किया जाय तो कांस्टिट्युशनल अमेंडमेंट की श्रावश्यकता नहीं होगी, यह तर्क जिल्कुल गलत है, यह तर्क बिल्कुल बेबुनियाद है। इसमें एनक्लेब्ज ग्रगर दिये हैं पाकिस्तान को, तत्र भी चाहे वह ट्रांस्फर या एक्सचेंज न हो परन्तु एनक्लेब्ज देने का फैसला किया है भौर वे एनक्लेव्ज जो निश्चित रूप से, फारेन शब्द की परिभाषा के मुताबिक हिन्दस्तान के एनक्लेव्ज हैं वे ग्रगर पाकिस्तान को दिये गये हैं तो कांस्टिट्यूशनल भ्रमेंडमेंट की भ्रावश्यकता है। पाकिस्तान का अगर कोई कंटेंशन वेलिड न होते हए 317 स्क्वायर मील का इलाका पाकिस्तान को दिया गया पर पाकिस्तान का कोई ग्राधार नहीं है उसकों लेने का । पाकि-स्तान के कंटेंशन को उसने नहीं माना है, फिर भी उसकी सारी एविडेंसेज न होते हुए भी जिस तरह से 317 स्क्वायर मील इलाका पाकिस्तान को उसने दिया, 3.500 स्क्वायर मील इलाका देने में भी उसके ऊपर क्या बन्धन था. क्या रुक। वट थी, क्या पात्रन्दी थी। जा स्रावागसन, भेड वकरियां चराने का तर्क ले कर 317 स्ववायर मील इलाका दिया तो 3.500 स्थायर मील क्षेत्र भी ग्रगर भेड बकरियां चराने के काश्रिल हे:ता, वहां पर भ्रगर दलदल न होंता, वहां पर भी श्रगर घास उगती होती तो इस तर्क पर कि वहां पर 317 स्ववायर मील जमीन पर केवल वे भेड बकरियां चराते थे इसलिये उसकी दिया ग्रौर बाकी जमीन पर वे भेड वकरियां चराते नहीं थे या चरा नहीं सकते थे, किस ब्राधार की लेकर के यह हिन्दस्तान के कब्बे में रह गई। मैं समझता हूं कि यह चीज कि केवल 317 वर्ग मील दिया है, दिब्युनल का कानून ग्रीर न्याय के स्राधार पर तय करते समय यह दलील, कि यह केवल 317 स्क्वायर मील का इलाका है, 90 प्रतिशत हिस्सा हमारे पास रह गया है, 10 प्रतिशत केवल पाकिस्तान के दिया गया है, में समझता हूं कि कानून के दायरे में तो एक इंच जमीन भी, गैर अधिकार के साधार पर, पाकिस्तान अपने किसी कंटेंशन से जिसके ऊपर अपना अधिकार साजित नहीं कर पाया, एविडेंस उसके इस सम्बन्ध में पूरे नहीं दे पाया उसके साधार पर एक इंच जमीन देना, यह किसी भी प्रकार से ट्रिब्युनल के लिये वाजिब नहीं था। इसलिये ट्रिब्युनल के लिये वाजिब नहीं था। इसलिये ट्रिब्युनल के लिये वाजिब नहीं था। इसलिये ट्रिब्युनल के लिये वाजिब नहीं था। वसलिये ट्रिब्युनल के लिये वाजिब नहीं था। दह लिया है वह सबूत पर, पाकिस्तान के किसी कंटेंशन पर नहीं बल्क दूसरे कारणों पर लिया है।

सरदार स्थर्ण सिंह ने कल एक बात कही कि भ्राखिर इस मामले को कब तक चलायें। मैं उनके इस तर्क के एक वजून का समझ सकता हं कि ग्राप हमेशा मामला कब तक खुला रखें, हम उसके पास जायं, फिर से झमेला में पड़ें, कम से कम 90 प्रतिशत तो सेटिल हो गया, हम इसी पर समाधान कर लें। मझे श्रफसोस है कि श्रगर इतने वर्षों से यह मामला खला है, इतने वर्षों से यह मामला डिसप्यटेंड रहा है, अगर यह मामला ट्रिब्युनल के सामने 1965 में गया था, 1965 से गया हम्रा म्राज 1968 में ग्रवार्ड ग्राया है, दिब्युनल के पास तीन साल रहा, तो दिब्युनल में दस वर्ष और कांसिङ्गान चल सकता था । स्रन्तानी साहत ने कल यह बात कही कि हम खद उनको आखों से दिखाना चाहते थे कि सैंड डयन्स वहां अनक्वेश्चने शिला इंटरने शनल दाऊन्डरीज की गवाही देते हैं और शायद दिब्यनल का दिमाग इस बात कं देख कर बदल सकता था। म्राज महज **इ**स वजह से कि वहाँ पर जा करके यह सवाल फिर खुल जायेगा हम न्याय प्राप्त करने के लिये, हमारे ऊपर जो भ्रन्याय किया गया है उसका घट पीने के लिये तैयार हो जायें ? यह तर्क वाजिब नहीं है। इमलिये मैं समझता हं कि भ्रगर इंटरनेशनल कोर्ट इस

[श्री सुन्दर सिंह भण्डारी]

सारे मामले को ग्रपने हाथ मे ले कर देखे तो हमारा ज्यादा सब्त होगा । लाइन ग्राफ भलाइनमेट जो हमने अपहोल्ड की है हमेशा से उस लाइन ग्राफ ग्रलाइनमेट को उसने चेलेंज नहीं किया है। लाइन ग्राफ ग्रलाइनमेंट पर हमारी मजबती कायम हुई है। पाकिस्तान के द्वारा दिये गये सब प्रुप्स ट्रिब्युनल ने वजनदार नहीं माने हैं । हमें इंटरनेशनल कोर्ट के पास जाने के लिये हिम्मत बढ़नी चाहिये। हमारे कपर ग्रगर ग्रन्याय हुग्रा है, हमारी जमीन को अगर छीन कर दिया गया है तो महज यह तर्क दे कर कि हम फिर से इस मवाल को खोले, यह सवाल फिर डिसप्यट का कारण बने, पाकिस्तान ने ग्रगर डिसप्यट का कारण बनाया है तो भहज इस वजह से कि किसी भी तरह से इसकी हशग्रप करके जल्दी जल्दी सको तय करने की हम कोशिश करें, मैं समझता हं कि यह देश के किसी भी व्यक्ति को समाधान नहीं दे सकता । इसलिये मैं चाहता ह कि इस रागल को हम मजब्ती के साथ बहांपर ले जाए।

मेरा यह निवेदन है कि यहाँ पर अनेक माननीय सदस्यो ने ग्रपने विचार रखे। श्री मर्ज्न प्ररोड़ा जी ने कल जो विचार रखा सरकार ने उस भी सफाई करने की कोशिश की है। लेकिन ऐसे तत्व जो इन स्राधारो पर भ्रपने देश में कुछ कमजोरी का वातावरण बनाना चाही है उनके तरीके से हम कच्छ बचा नही पाये। हम उनके जो सरप्राइज भ्रटेक थे, उनको रोक नहीं पाये। यह कहा गया कि हम ऋर्षिटेशन नहीं मानते तो क्या करते ? प्राइम मिनिस्टर ने इस तर्क का जवाब देने की कोशिश की है कि हम कोई दबाव से नहीं गये, लेकिन इसमें से क्या क्या ग्रर्थ निकल सकते है, उन्ही के दल के सदस्य इसमे से कौन से विचारों का प्रचार करने की ताकत प्राप्त कर सकते है इसका वे जरा भ्रन्दाजा लगाए।

मेरा यह निवेदन है कि बाउन्ड्री की रक्षा हो । सरप्राइज ग्रटैक्स हुए है पिछले दिनों में हम उनका मुकाबिला नहीं कर पाये, लेकिन हमारी उस तात्कालिक, सरप्राइज ग्रटैक का सामना न कर सकने की स्थिति को, कमजोरी के रूप में सामने रखने का प्रयत्न किया गया है । यह सावधानी हमे बरतनी होगी कि श्रव सरप्राइज ग्रटैक्स भी किसी इलाके पर ग्रगर होते है तो हम इतनी तैयरी कर के चलें कि उन सरप्राइज ग्रटैक्स का भी लाभ ग्रौर उसमे से पैदा की गई परिस्थित की मजबूरियाँ हमारे सामने कभी पेश न हो पाएं।

इसलिये मैं निवेदन करना चाहता हूं कि जो कुछ भी विभिन्न माननीय सदस्यो ने यहाँ पर विचार रखे है उसमे से इस बात की पृष्टि हुई है कि यह ग्रवार्ड, नियमों के ग्रनसार, जिस मतलब के लिये ट्रिब्यनल बनाया गया था, जो उसका दायरा रहा है उस दायरे पर भ्राधारित नही है क्योंकि उस दायरे मे हम 100 परसेट केस जीतते । इस कटेंशन मात्र से कि दिब्यनल को हमने दिया था उसमे से 5, 10 परसैंट उनको कटौती करनी ही चाहिये, यह लचर तर्क है ग्रौर यह किसी ब्नि-याद पर नही ठहरती । इस कारण से यह 10 परसेंट जमीन जो हमसे छोनी जा रही है वह हम पर भ्रन्याय है ग्रौर ग्रन्याय का परिमार्जन करने के लिये हमें कदम उठाना चाहिये ग्रौर सरकार को यह गलती नहीं दोहरानी चाहिये। यह कहना कि यह केवल बाउन्ड्री का सवाल है और इसमे सेशन ग्राफ टेरिटरी इनवाल्वड नही है मै समझता ह कि सब तकों ने यह बात सिद्ध की है कि सेशन ग्राफ टेरिटरी **इन**वाल्**व**ड है । सेशन ग्राफ टेरिटरी इनवाल्व्ड होने के कारण काँस्टि-ट्युशनल अमेडमेट के बिना एक इच जमीन भी किसी दूसरे देश को देना यह इस सरकार के भ्रधिकार में नहीं है। बिना कॉस्टिट्युशनल ग्रमेंडमेंट के इस ग्रवार्ड का कार्यान्वित होन काँस्टिट्युशन का ग्रपमान है ग्रौर सरकार जि काँस्टिट्युशन के अनुसार बनी है उसके प्र

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यह गैरवफादारी होगी । यही निवेदन मैं करना चाहता हूं ।

THE DEPUTY CHAIRMAN: I shall now put Shri Rajnarain's motion to the vote of the House.

The question is:

"That this House disapproves of the Award (February 19, 1968) of the Indo-Pakistan Western Boundary Case Tribunal on the Rann of Kutch."

The House dividid.

THE DEPUTY CHAIRMAN: Ayes—17; Noes—63.

AYES-17

Antani, Dr. B. N. Basu, Shri Chitta. Bhandari, Shri Sundar Singh. Chandrasekharan, Shri K. Chordia, Shri V. M. Das, Shri Banka Behary. Jagat Narain, Shri, Khandekar, Shri R. S. Mani, Shri A. D. Murahari, Shri G. Panda, Shri Brahmananda. Patel, Shri Dahyabhai V. Rajnarain, Shri. Reddy, Shri Mulka Govinda. Sarla Bhadauria, Shrimati. Sen Gupta, Shri D. L. Thengari, Shri D.

NOES-63

Abdul Shakoor, Moulana. Ammanna Raja, Shrimati. Anandan, Shri T. V. Annapurna Devi Thimamareddy, Shrimati.

Bhadram, Shri M. V. Bhatt, Shri Nand Kishore. Chandra Shekhar, Shri. Chetia, Shri P. Devaki Gopidas, Shrimati. Gilbert, Shri A. C. Gujral, Shri I. K. Gupta, Shri Bhupesh. Gurupada Swamy, Shri M. S. Hathi, Shri Jaisukhlal. Kathju, Shri P. N. Kesavan (Thazava), Shri. Khaitan, Shri R. P. Khan, Shri Akbar Ali. Krishna Kant, Shri. Kulkarni, Shri A. G. Kumaran, Shri P. K. Kurre, Shri Dayaldas. Lalitha (Rajagopalan), Shrimati. Maniben Vallabhbhai Patel, Kumari. Mary Naidu Miss. M. L. Mehta, Shri Om. Mishra, Shri L. N.

Mitra, Shri P. C.

Mohammad, Chaudhary A.

Mookerjee, Shri Debabrata.

Nandini Satpathy, Shrimati. Paliwal, Shri S. K. D.

Pande, Shri Tarkeshwar.

Panijhazari, Sardar Raghbir Singh.

Patel, Shri T. K.

Patra, Shri N.

Pattanayak, Shri B. C.

Purkayastha, Shri M.

Pushpaben Janardanrai Mehta. Shrimati.

Ramaswamy, Shri K. S. Ramaul, Shri Shiva Nand. Ray, Shri Ramprasanna. Sahai, Shri Ram. Salig Ram, Dr. Sapru, Shri P. N.